DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 05/81-ALC2/2021 DATED 16.07.2020 (Held on 28.07.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 05/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 16.07.2020) held on 28.07.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4.	Shri A. K. Mishra, AIA	MoS
5.	Shri Shaish Kumar, (TEC-1)	Consultant
6.	Shri V.C. Agarwal, (TEC-3)	Consultant
7.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

Draft Minutes of Meeting No. 04/81 scheduled for 17.06.2020 and held on 09.07.2020 were circulated among all the members of the Committee on 03.07.2020. On receipt of comments, the minutes were finalized and approved for uploading on DGFT's website on 28.07.2020. The minutes were unanimously approved in the meeting.

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:35/17/81-ALC2/2017**	Party Name: R.R.KABEL LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that the applicant was reminded on 17.04.2020 & 30.06.2020 regarding submission of Amendment Sheet as informed during personal hearing in M. No. 17/81 dated 27.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the Amendment Sheet. The case stands deferred.			

2	**Case No.:358/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 30.06.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

3	**Case No.:75/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.02.2020 followed by reminders 17.04.2020 & 30.06.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

4	**Case No.:74/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.02.2020 followed by reminders 17.04.2020 & 30.06.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

5	**Case No.:143/14/81-ALC2/2018**	Party Name: EMMVEE PHOTOVOLTAIC POWER PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00861/AM19/	RLA File :07/24/040/00130/AM19/	Lic.No/Date:0710113785 30.08.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 24.12.2019 followed by reminders 28.02.2020 & 13.05.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

6	**Case No.:8/13/81-ALC2/2018**	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	**Action by :** Section
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representative explained the case in detail and the Committee raised certain queries during personal hearing. The representatives informed that they have already submitted the same information vide letter dated 27.12.2020. Therefore, the Committee directed the section to forward a copy of letter dated 27.12.2020 to Consultant (TEC-3) for examination and comments. The case stands deferred.			

7	**Case No.:289/14/81-ALC2/2018**	Party Name: R R KABEL LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 04.03.2020 for examination & comments. Consultant (TEC-3) vide email dated 14.05.2020 asked for complete set of application/original file as he received only part file. It was also noted that the main file of the case is not traceable. Therefore, the Committee decided to ask from the applicant to furnish the complete set of application along with reply of deficiency letter. The case stands deferred.			

8	**Case No.:43/2/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/01129/AM19/	RLA File :04/24/040/00240/AM19/	Lic.No/Date:0410165215 14.02.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020 followed by reminders on 20.04.2020 & 08.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

9	**Case No.:79/2/81-ALC2/2019**	Party Name: BELDEN INDIA PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/01165/AM19/	RLA File :31/83/040/00188/AM19/	Lic.No/Date:3110067347 11.03.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020 followed by reminders on 20.04.2020 & 02.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

10	**Case No.:74/2/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/01160/AM19/	RLA File :08/24/040/00406/AM19/	Lic.No/Date:0810144757 12.03.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB): 1. Why the description of item of import at two places with the same specification and size with different quantity? 2. What will be the size and thickness of the export product? 3. What do you mean of surface treated Aluminium sheet? How the treatment will be carried out? 4. Detail Technical note on manufacturing process including the relevant flow sheet. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence. The case stands deferred.			

11	**Case No.:1/2/81-ALC2/2019**	Party Name: GRAVITA INDIA LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00001/AM20/	RLA File :13/24/040/00139/AM19/	Lic.No/Date:1310049241 27.03.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020 followed by reminders on 20.04.2020 & 02.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

12	**Case No.:16/2/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00016/AM20/	RLA File :03/95/040/01250/AM19/	Lic.No/Date:0310828254 10.04.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020 followed by reminders on 20.04.2020 & 02.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

13	**Case No.:24/3/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00044/AM20/	RLA File :04/24/040/00291/AM19/	Lic.No/Date:0410165528 30.04.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 02.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

14	**Case No.:2/14/81-ALC2/2019**	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00100/AM20/	RLA File :31/83/040/00038/AM20/	Lic.No/Date:3110067437 03.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) and agreed to by DHI was sent to the applicant on 22.01.2020 followed by reminders vide email dated 17.04.2020 & 17.05.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

15	**Case No.:3/14/81-ALC2/2019**	Party Name: DEWAN & SONS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00101/AM20/	RLA File :29/24/040/00007/AM20/	Lic.No/Date:2910025405 04.06.2019	**Action by :** RA
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received and in this regard, an email was sent to Concerned, RA on 03.01.2020. The Committee also noted that the applicant's email address is not available for communication. Therefore, the Committee decided to ask from concerned, RA to provide a copy of complete set of application alongwith email address of the applicant. The case stands deferred.			

16	**Case No.:5/14/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00103/AM20/	RLA File :04/24/040/00043/AM20/	Lic.No/Date:0410165683 06.06.2019	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 14.07.2020. However, Consultant (TEC-1) informed that the scanned copy received by him is not visible. Hence, the Committee decided to forward a visible copy of the reply to Consultant (TEC-1) with the request to expedite the comments. The case stands deferred.			

17	**Case No.:7/14/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00105/AM20/	RLA File :04/24/040/00056/AM20/	Lic.No/Date:0410165686 06.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

18	**Case No.:10/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00108/AM20/	RLA File :34/24/040/00066/AM20/	Lic.No/Date:3410045194 06.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) considering reply dated 28.05.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76052100	**"8176 Alloy of ASTM B800-05"** Aluminium Alloy Wire Rod Net Content : (1) Aluminium Ingot 3958.960 MT (4) Iron 20.240 Total weight 4000.000MT	4000 MT	1	76011010	Aluminium Ingot	1.02Kgs/Kg content in the export product
			2	72029931	Aluminium Boron Master Alloy (8%)	Deleted as not a part of export item
			3	76012010	Aluminium Rare Earth Alloy Re-10%	Deleted as not a part of export item
			4	72052990	Iron (Fe Al Tablet 80%)	1.05Kgs/Kg content in the export product

Note:

1. **The words "8176 Alloy of ASTM B800-05" may be added in the description of export item.**

RA concerned may take suitable consequential action accordingly.

19	**Case No.:9/14/81-ALC2/2019**	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00107/AM20/	RLA File :03/95/040/00994/AM19/	Lic.No/Date:0310829473 07.06.2019	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

20	**Case No.:13/14/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00111/AM20/	RLA File :02/24/040/00033/AM20/	Lic.No/Date:0210209231 07.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME taking cue from SION C-1153 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead Ingot Purity 99.97%	500 MT	85481010	Lead Scrap Covered By ISRI Code Word Rails	As applied

RA concerned may take suitable consequential action accordingly.

21	**Case No.:14/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00112/AM20/	RLA File :34/24/040/00068/AM20/	Lic.No/Date:3410045197 07.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) considering reply dated 28.05.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76052990	**"EN AW-6101 Alloy"** Aluminium Alloy Wire (Various Sizes) Net Content :1)Aluminium Ingots 3892MT (2)MG 40MT (3)SN 30MT (4)Al Tit 4MT (5)Al Chro 16MT (6)Iron 2MT (7)Al Cu master alloy 16MT Total: 4000MT	4000 MT	1	76011010	Aluminium Ingots	1.02Kgs/Kg content in the export product
			2	81041100	Magnesium	1.02Kgs/Kg content in the export product
			3	28046900	Silicon	1.02Kgs/Kg content in the export product
			4	76052100	Aluminium Titanium Boron Rod	1.02Kgs/Kg content in the export product
			5	76012010	Aluminium Chromium Master Alloy (20%)	1.02Kgs/Kg content in the export product
			6	72052990	Iron (Fe Al Tablet 80%)	1.05Kgs/Kg content in the export product
			7	76012090	Aluminium Cu Master Alloy (50%)	1.02Kgs/Kg content in the export product

Note:

1. **The words "EN AW-6101 Alloy" may be added in the description of export item.**

2. **All items to be imported in primary form.**

RA concerned may take suitable consequential action accordingly.

22	**Case No.:19/14/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00117/AM20/	RLA File :24/24/040/00008/AM20/	Lic.No/Date:2410042779 12.06.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME:

1. Quantity of C-314 and C-316 to be exported.
2. Certificate of Analysis of Sl. No. 1 of import item.

The case stands deferred.

23	**Case No.:21/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00119/AM20/	RLA File :34/24/040/00086/AM20/	Lic.No/Date:3410045203 12.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) considering reply dated 28.05.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76052990	"**EN AW-6101 Alloy**" Aluminium Alloy Wire (Various Sizes) Net content: (1) Aluminium Ingot 4932.500MT (2) Magnesium 32.5MT (3) Silicon 27.5MT (5) Iron (Fe Al. Tablet) 2.5MT Total 5000MT	5000 MT	1	76011010	Aluminium Ingot	1.02Kgs/Kg content in the export product
			2	81041100	Magnesium	1.02Kgs/Kg content in the export product
			3	28046900	Silicon	1.02Kgs/Kg content in the export product
			4	76052100	Aluminium Titanium Boron Rod	Deleted as not a part of export item
			5	72052990	Iron (Fe Al. Tablet 80%)	1.05Kgs/Kg content in the export product

Note:

1. **The words "EN AW-6101 Alloy" may be added in the description of export item.**
2. **All items to be imported in primary form.**

RA concerned may take suitable consequential action accordingly.

24	**Case No.:22/14/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00120/AM20/	RLA File :34/24/040/00085/AM20/	Lic.No/Date:3410045204 12.06.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) considering reply dated 28.05.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76149000	AL 59 -Aluminium Alloy Conductor Net Content: (1) Aluminium 3962MT (2) Magnesium 14MT (3) Silicon 14MT (4) Al. Tit 4MT (5) Al. Boron 2MT (6) Fe 2MT (7) Al. Cu. master 2MT Total 4000MT	4000 Kilometer	1	76011010	Aluminium Ingot	1.02Kgs/Kg content in the export product
			2	81041100	Magnesium	1.02Kgs/Kg content in the export product
			3	28046900	Silicon	1.02Kgs/Kg content in the export product
			4	76052100	Aluminium Titanium Boron Rod	1.02Kgs/Kg content in the export product
			5	76052100	Aluminium Boron Master Alloy (8%)	1.02Kgs/Kg content in the export product
			6	72052990	Iron (Fe Al Tablet 80%)	1.05Kgs/Kg content in the export product
			7	76012090	Aluminium Cu. Master Alloy (50%)	1.02Kgs/Kg content in the export product

Note: All items to be imported in primary form.

RA concerned may take suitable consequential action accordingly.

25	**Case No.:28/14/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA) PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00126/AM20/	RLA File :05/24/040/00153/AM20/	Lic.No/Date:0510410945 14.06.2019	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

26	**Case No.:29/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00127/AM20/	RLA File :34/24/040/00092/AM20/	Lic.No/Date:3410045211 14.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

27	**Case No.:30/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00128/AM20/	RLA File :34/24/040/00093/AM20/	Lic.No/Date:3410045212 14.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

28	**Case No.:33/14/81-ALC2/2019**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00131/AM20/	RLA File :65/24/040/00001/AM20/	Lic.No/Date:6510000028 18.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 28.04.2020 followed by a reminder on 02.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

29	**Case No.:35/14/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00133/AM20/	RLA File :04/24/040/00045/AM20/	Lic.No/Date:0410165740 19.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by **DPIIT** vide U. O. No.: P-47011/47/2019-TSW dated 28.05.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

30	**Case No.:36/14/81-ALC2/2019**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00134/AM20/	RLA File :04/24/040/00013/AM20/	Lic.No/Date:0410165741 20.06.2019	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that information furnish by the applicant was forwarded to MSME vide email dated 28.7.2020 for examination and comments. Hence, the Committee decided to wait for comments. The case stands deferred.			

31	**Case No.:44/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00142/AM20/	RLA File :34/24/040/00104/AM20/	Lic.No/Date:3410045227 24.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

32	**Case No.: 52/14/81-ALC2/2019**	Party Name: SHREE CABLES AND CONDUCTORS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00150/AM20/	RLA File :11/24/040/00004/AM20/	Lic.No/Date:1110028604 25.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

33	**Case No.: 46/14/81-ALC2/2019**	Party Name: A-1 FENCE PRODUCTS CO. PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00144/AM20/	RLA File :03/94/040/00237/AM20/	Lic.No/Date:0310829921 26.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

34	**Case No.:51/14/81-ALC2/2019**	Party Name: STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00149/AM20/	RLA File :05/24/040/00184/AM20/	Lic.No/Date:0510411068 27.06.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 03.02.2020 followed by reminders on 17.04.2020 & 17.05.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

35	**Case No.:58/14/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00156/AM20/	RLA File :02/24/040/00054/AM20/	Lic.No/Date:0210209298 03.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. To submit Certificate of Analysis of import items. The case stands deferred.			

36	**Case No.:57/14/81-ALC2/2019**	Party Name: PATEL TECHNOMATION PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00155/AM20	RLA File :03/95/040/00311/AM20/	Lic.No/Date:0310830065 04.07.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Reinforcement Post	99010 Kgs	72104900	Galvanized High Tensile Steel **Sheet**/ Coils (Grade: S450GD)	99670 Kgs inclusive of 0.66% wastage on net content of export weight.
73089090	Connector Traverse	380953 Kgs	72104900	Galvanized High Tensile Steel **Sheet**/ Coils (Grade:- S450GD)	387277 Kgs inclusive of 1.66% wastage on net content of export weight.

Note:

1. **The word "Sheet" may be added in the description of import items.**
2. **Grade and thickness of import items should match with export items.**

RA concerned may take suitable consequential action accordingly.

37	**Case No.:60/14/81-ALC2/2019**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00158/AM20/	RLA File :07/24/040/00065/AM20/	Lic.No/Date:0710115133 05.07.2019	**Action by :** Applicant/RA
	Decision: The Committee considered the case as per agenda and noted that an email was sent to the applicant & RA, Bangalore on 02.07.2020 requesting to submit a copy of amendment sheet for examination of the case. However, no information has been received yet. Therefore, the Committee decided to remind the applicant & RA, Bangalore for submitting the copy of amendment sheet. The case stands deferred.			

38	**Case No.:65/14/81-ALC2/2019**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00163/AM20/	RLA File :07/24/040/00070/AM20/	Lic.No/Date:0710115147 09.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

39	**Case No.:66/14/81-ALC2/2019**	Party Name: STANCORP	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00164/AM20/	RLA File :03/95/040/00128/AM20/	Lic.No/Date:0310830212 10.07.2019	**Action by :** RA
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received and in this regard, an email was sent to RA, Mumbai on 22.11.2019 followed by a reminder on 28.02.2020 & 06.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Mumbai for submitting the complete set of application alongwith email address of the applicant. The case stands deferred.			

40	**Case No.:73/14/81-ALC2/2019**	Party Name: GUJARAT INFRAPIPES PVT. LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00171/AM20/	RLA File :34/24/040/00094/AM20/	Lic.No/Date:3410045279 11.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020, 03.05.2020 & 06.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

41	**Case No.:72/14/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00170/AM20/	RLA File :05/24/040/00219/AM20/	Lic.No/Date:0510411242 12.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB): 1. What are the manufacturing activities involved in export item No 1 when imported items at Sl. No 2 is in sets and Sl. No. 12 is in number? 2. Why the weight of item No. 6 & 7 of small lengths is more than the weight of item No 5 of bigger length having same description? 3. Why the weight of item No. 10 is less of bigger length than the weight of item No 8 & 9 having less length? The case stands deferred.			

42	**Case No.:74/14/81-ALC2/2019**	Party Name: DYNAMIC FLOW PRODUCTS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00172/AM20/	RLA File :03/94/040/00248/AM20/	Lic.No/Date:0310830300 15.07.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering the applicant's reply dated 17.02.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73261990	**Alloy Steel Pup Joints & C & C Hose containing 267019Kgs seamless pipes 9658 Numbers weighing 339909 Kgs**	339.909 MT	73041110	**Seamless Alloy Steel pipes of relevant grade**	337 MT including 26% wastage

	Note: 1. **The description of export item may be amended as "Alloy Steel Pup Joints & C & C Hose containing 267019 Kgs seamless pipes 9658 Numbers weighing 339909 Kgs".** 2. **The description of import item may be amended as "Seamless Alloy Steel pipes of relevant grade".** RA concerned may take suitable consequential action accordingly.

43	**Case No.:75/14/81-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00173/AM20/	RLA File :03/94/040/00219/AM20/	Lic.No/Date:0310830319 16.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that DPIIT informed that the applicant's reply dated 24.04.2020 was incomplete. Therefore, the Committee decided to ask again from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 21.07.2020: 1. Basic/Justification for the quantities of the consumables, as the value of consumables is about 60% of the total FoB value of the exports. 2. Net content of Raw Materials at Sl. No. 1, 7, to 15 & 19 in the export item and wastage claimed on each Raw Material with justification. 3. Details of import items at Sl. No. 1 to 4, 6 & 19 (as description has been indicated in code numbers) and their specific use in the export items. The case stands deferred.			

44	**Case No.:76/14/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00174/AM20/	RLA File :03/94/040/00285/AM20/	Lic.No/Date:0310830344 16.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.02.2020 followed by reminders on 17.04.2020 & 17.05.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant. The case stands deferred.			

45	**Case No.:77/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00175/AM20/	RLA File :34/24/040/00128/AM20/	Lic.No/Date:3410045293 17.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application			

	has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020, 14.05.2020 & 06.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.

46	**Case No.:81/14/81-ALC2/2019**	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00179/AM20/	RLA File :31/83/040/00065/AM20/	Lic.No/Date:3110067482 23.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the applicant had obtained one more Advance Authorization No. 3110067480 dated 18.07.2019 with same import & export but with different ITCHS Code. Hence, en email has been sent to the applicant on 06.07.2020 to seek clarification in this regard. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for providing clarification on the above said matter. The case stands deferred.			

47	**Case No.:82/14/81-ALC2/2019**	Party Name: VINEY CORPORATION LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00180/AM20/	RLA File :05/24/040/00182/AM20/	Lic.No/Date:0510411328 23.07.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	39081010	Pa-66-Gf 30 Nilamid A 3 H G6 Nero(Euronil) Black	1.05 Kgs/Kg content in the export product
2	39039010	Tpe Tc5csz-50 Shore Black	1.05 Kgs/Kg content in the export product
3	39095000	Nilenene Pk Girgo H (Ppgf30% Gray)	1.05 Kgs/Kg content in the export product
4	39021000	Irrograin A 70 E 4675 Natural	1.05 Kgs/Kg content in the export product
5	39071000	Pom Hostaform C-13031sw Xap2 Ls (Ticona)	1.05 Kgs/Kg content in the export product
6	39071000	Pom Hostaform C-9021 Sw Xap2 Ls (Ticona)	1.05 Kgs/Kg content in the export product
7	39081090	Pa 66 Latamid 66 Laser Lati	1.05 Kgs/Kg content in the export product
8	39074000	Pc Lexan 144r Black (Sabic)	1.05 Kgs/Kg content in the export product
9	39074000	Pc+Abs Mablex 274 Fs 25052 Uv Ravago	1.05 Kgs/Kg content in the export product
10	39089090	Pa6-Gf30 Ems Grilon B G-30 S Uv	1.05 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

48	**Case No.:87/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00185/AM20/	RLA File :05/23/040/00162/AM20/	Lic.No/Date:0510411348 25.07.2019	

Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by Consultant (TEC-3) as under:

Export Items:

1. The following words may be added in the description of the export product:
   "(I) Adhesive coating thickness on all pipes 300 micron
   (II) HDPE coating thickness & corresponding surface area to be coated:-

   (i) Seamless pipe- 16220.299 sq. mtr. for 2550 micron & 154351.556 sq. mtr. for 2950 micron .
   (ii) LSAW pipe - 48442.212 sq. mtr. for 2950 micron & 5746.061 sq. mtr. for 9450 micron.

Import Items:

1. Quantity of import items at Sl. No. 1, 8, 12 & 13 may be allowed **as applied for** with value restricted upto 2% of FoB value.
2. Quantity of import item **i.e. relevant adhesive** at Sl. No. 2 may be allowed as 70 MT.
3. Quantity of import item **i.e. HDPE** at Sl. No. 3 may be allowed as 785 MT.
4. Quantity of import item **i.e. relevant Sintered Powder** at Sl. No. 4 may be allowed as 1.05 Kgs/Kg content in the export product.
5. Quantity of import item **i.e. relevant wiremesh** at Sl. No. 5 may be allowed as 1.02 Kgs/Kg content in the export product.
6. Quantity of import item **i.e. OPC Cement** at Sl. No. 6 may be allowed as 1.05 Kgs/Kg content in the export product.
7. Quantity of import items at Sl. No. 7 & 9 to 11 may be allowed as per **GN-4**.

RA concerned may take suitable consequential action accordingly.

49	**Case No.:88/14/81-ALC2/2019**	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00186/AM20/	RLA File :07/24/040/00090/AM20/	Lic.No/Date:0710115218 26.07.2019	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.
The case stands deferred.

50	**Case No.:89/14/81-ALC2/2019**	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00187/AM20/	RLA File :05/23/040/00161/AM20/	Lic.No/Date:0510411387 29.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 15.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

51	**Case No.:92/14/81-ALC2/2019**	Party Name: KNEST MANUFACTURERS LLP	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00190/AM20/	RLA File :31/82/040/00035/AM20/	Lic.No/Date:3110067488 31.07.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 15.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

52	**Case No.:95/14/81-ALC2/2019**	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00193/AM20/	RLA File :03/95/040/00400/AM20/	Lic.No/Date:0310830743 01.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB): 1. The average composition of export product (Bronze Ingots) is more than 100%. Please provide a copy of the buyer order indicating exact composition of bronze ingots. 2. To provide test certificate of imported brass scrap, issued by the inspection agency or from Government approved laboratory. 3. What is composition of Tin Ingots? The case stands deferred.			

53	**Case No.:97/14/81-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00195/AM20/	RLA File :11/24/040/00005/AM20/	Lic.No/Date:1110028609 02.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by **DPIIT** vide U. O. No.: P-47011/390/2018-TSW dated 17.07.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

54	**Case No.:99/14/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00197/AM20/	RLA File :03/95/040/00047/AM20/	Lic.No/Date:0310830803 05.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 15.04.2020 followed by a reminder on 17.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

55	**Case No.:100/14/81-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00198/AM20/	RLA File :11/24/040/00006/AM20/	Lic.No/Date:1110028610 05.08.2019	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 06.02.2020 followed by a reminder on 17.04.2020. DPIIT vide U.O. dated 30.6.2020 intimated that DHI may be consulted in the matter as DPIIT is not concerned with this case. Hence, the Committee decided to refer the matter to DHI. The case stands deferred.			

56	**Case No.:101/14/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00199/AM20/	RLA File :03/95/040/00398/AM20/	Lic.No/Date:0310830840 06.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 07.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

57	**Case No.:104/14/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00202/AM20/	RLA File :04/24/040/00062/AM20/	Lic.No/Date:0410165947 08.08.2019	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that information furnish by the applicant was forwarded to MSME vide email dated 28.7.2020 for examination and comments. Hence, the Committee decided to wait for comments. The case stands deferred.			

58	**Case No.:105/14/81-ALC2/2019**	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00203/AM20/	RLA File :05/24/040/00272/AM20/	Lic.No/Date:0510411476 09.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that minutes were erroneously recorded for Meetings 02/81 dated 29.04.2020 & 23/81 dated 04.03.2020. The Committee observed that that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

59	**Case No.:108/14/81-ALC2/2019**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00206/AM20/	RLA File :03/94/040/00392/AM20/	Lic.No/Date:0310830950 13.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

60	**Case No.:111/14/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00209/AM20/	RLA File :03/95/040/00512/AM20/	Lic.No/Date:0310831052 19.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

61	**Case No.:112/14/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00210/AM20/	RLA File :03/95/040/00511/AM20/	Lic.No/Date:0310831055 19.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

62	**Case No.:115/14/81-ALC2/2019**	Party Name: AIRMASTER TAPE INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00213/AM20/	RLA File :04/24/040/00086/AM20/	Lic.No/Date:0410165978 20.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by a reminder on 28.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

63	**Case No.:3/20/81-ALC2/2019**	Party Name: ENGINEERS INDIA	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00355/AM20/	RLA File :05/23/040/00341/AM20/	Lic.No/Date:0510412919 16.12.2019	**Action by :** RA
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received and in this regard, an email was sent to RA, New Delhi on 03.01.2020 followed by a reminder on 08.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi for submitting the complete set of application alongwith email address of the applicant. The case stands deferred.			

64	**Case No.:5/20/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00357/AM20/	RLA File :03/95/040/00900/AM20/	Lic.No/Date:0310833440 16.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by Consultant (TEC-3) as under: 1. Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product. 2. Quantity of import items at Sl. No. 3 to 8, 10 to 18 & 23 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of import items at Sl. No. 9, 19 & 22 may be allowed as 1.01 Kgs/Kg content in the export product. 4. Quantity of import item at Sl. No. 20 may be allowed as 1.02 Kgs/Kg content in the export product. 5. Quantity of import item at Sl. No. 21 may be allowed with 4% of steel to be galvanized. 6. Quantity of import items at Sl. No. 24 & 25 may be allowed as per packing policy. **Note:** **1. Sizes and weight as given in the application may be incorporated in the description of export items.** **2. Grade of steel to match in import & export items.** RA concerned may take suitable consequential action accordingly.			

65	**Case No.:6/20/81-ALC2/2019**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00358/AM20/	RLA File :31/83/040/00126/AM20/	Lic.No/Date:3110067630 17.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 08.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

66	**Case No.:120/14/81-ALC2/2019**	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00218/AM20/	RLA File :50/24/040/00006/AM20/	Lic.No/Date:5010002551 21.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by **DPIIT** vide U. O. No.: P-47011/298/2019-TSW dated 21.07.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

67	**Case No.:117/14/81-ALC2/2019**	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00215/AM20/	RLA File :07/24/040/00116/AM20/	Lic.No/Date:0710115311 21.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

68	**Case No.:118/14/81-ALC2/2019**	Party Name: TECHNO COAT SYSTEMS (INDIA)	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00216/AM20/	RLA File :08/24/040/00162/AM20/	Lic.No/Date:0810146018 21.08.2019	**Action by :** RA
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received and in this regard, an email was sent to RA, Ahmedabad on 22.11.2019 followed by reminders on 28.02.2020 & 07.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Ahmedabad for submitting the complete set of application alongwith email address of the applicant. The case stands deferred.			

69	**Case No.:119/14/81-ALC2/2019**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00217/AM20/	RLA File :03/95/040/00480/AM20/	Lic.No/Date:0310831123 21.08.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310828823 dated 07.05.2019 in Meeting No. 23/81 dated 04.03.2020 as per comments given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73044100	Stainless Steel seamless Tubes/Pipes (Cold Finish) of Relevant Grade	370.370 MT	1	73049000	Seamless Stainless Steel Tubes/Pipes (Hot Finished) (OD not less than 42 mm) of Relevant Grade	Allowed 10% wastage
			2	84559000	Pilger Die (Consumables)	As applied with value restricted upto 5% of FOB
			3	84559000	Mandrels (Consumables)	

RA concerned may take suitable consequential action accordingly.

70	**Case No.:125/14/81-ALC2/2019**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00223/AM20/	RLA File :52/24/040/00027/AM20/	Lic.No/Date:5210043159 26.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.04.2020 followed by a reminder on 17.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

71	**Case No.:128/14/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00226/AM20/	RLA File :04/24/040/00085/AM20/	Lic.No/Date:0410166025 28.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by **DPIIT** vide U. O. No.: P-47011/47/2019-TSW dated 28.05.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

72	**Case No.:126/14/81-ALC2/2019**	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00224/AM20/	RLA File :04/24/040/00090/AM20/	Lic.No/Date:0410166014 28.08.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/90/2020-TSW dated 08.06.2020: 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

73	**Case No.:132/14/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00230/AM20/	RLA File :05/23/040/00546/AM19/	Lic.No/Date:0510411714 02.09.2019	**Action by :** MSME
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 26.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

74	**Case No.:134/14/81-ALC2/2019**	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00232/AM20/	RLA File :09/24/040/00257/AM20/	Lic.No/Date:0910067962 03.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

75	**Case No.:135/14/81-ALC2/2019**	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00233/AM20/	RLA File :09/24/040/00256/AM20/	Lic.No/Date:0910067963 03.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019 followed by reminders on 28.02.2020 & 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

76	**Case No.:138/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00236/AM20/	RLA File :05/23/040/00221/AM20/	Lic.No/Date:0510411774 06.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the case is under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

77	**Case No.:140/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00238/AM20/	RLA File :34/24/040/00166/AM20/	Lic.No/Date:3410045427 09.09.2019	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 03.07.2020 for examination of the case. However, Consultant (TEC-3) via email dated 26.07.2020 requested to send physical file along with the applicant's reply. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination of the case. The case stands deferred.			

78	**Case No.:150/14/81-ALC2/2019**	Party Name: WELSPUN CORP LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00248/AM20/	RLA File :34/24/040/00165/AM20/	Lic.No/Date:3410045461 19.09.2019	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 15.07.2020 & 21.07.2020 for examination of the case. However, Consultant (TEC-3) via email dated 26.07.2020 requested to send physical file along with the applicant's reply. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination of the case. The case stands deferred.			

79	**Case No.:169/14/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00267/AM20/	RLA File :03/94/040/00513/AM20/	Lic.No/Date:0310831977 03.10.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 08.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

80	**Case No.:1/20/81-ALC2/2019**	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00353/AM20/	RLA File :07/24/040/00216/AM20/	Lic.No/Date:0710115856 13.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Material specification of each of import and indigenous inputs and their function. 2. Percentage of non volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 4. List of components in the import items. 5. List of consumables with their value in the import. The case stands deferred.			

81	**Case No.:7/20/81-ALC2/2019**	Party Name: PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00359/AM20/	RLA File :03/95/040/00081/AM20/	Lic.No/Date:0310833457 17.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Composition Zinc Alloy Ingots of export item at Sl. No. 1. 2. Chemical composition of items of import from Sl. No. 1 to 9. 3. In the flow sheet (FC/1), Aluminium, Copper and magnesium are given as an alloying element. However, in the export product, Aluminium and Copper are indicated. Hence, to clarify whether magnesium is an alloying element in the export product or not. If yes, what is source of magnesium? If not, re-submit the flow sheet after necessary amendment. The case stands deferred.			

82	**Case No.:8/20/81-ALC2/2019**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00360/AM20/	RLA File :34/24/040/00281/AM20/	Lic.No/Date:3410045719 18.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020 followed by a reminder on 20.04.2020. It was also noted that the applicant's email dated 20.04.2020 received without attachment of copy of application. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application for examination of the case. The case stands deferred.			

83	**Case No.:10/20/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00362/AM20/	RLA File :02/24/040/00142/AM20/	Lic.No/Date:0210209634 20.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. To submit Certificate of Analysis from supplier. The case stands deferred.			

84	**Case No.:11/20/81-ALC2/2019**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00363/AM20/	RLA File :02/24/040/00143/AM20/	Lic.No/Date:0210209635 20.12.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME:

1. To submit Certificate of Analysis from supplier.
2. To clarify why lead alloy is exporting with lead percentage 99.97% purity.

The case stands deferred.

85	**Case No.:12/20/81-ALC2/2019**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00364/AM20	RLA File :52/24/040/00052/AM20	Lic.No/Date:5210043274 20.12.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 5210042877 dated 20.12.2018 in Meeting No. 04/81 dated 17.06.2020 as per written comments given by Consultant (TEC-3) as under:

Export Items:

Sl. No.	ITCHS Code	Export Item	Quantity
1.	85414011	SOLAR PV MODULES 300WP-400WP ((**Weight 22.5 Kg/Module)**	35526 Numbers

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85414011	Solar Cell For Solar PV Module, Efficiency : 21.00% and Above 5.13WP and Above	Net + 1% wastage
2	70071900	Solar Glass For Solar PV Module Arc 2002x 998x 3.2mm	As per GN-4
3	76041031	Aluminium Frame For Solar PV Module 2007x1003.5mm	As per GN-4
4	39013000	EVA Sheet For Solar PV Module 0.45x1000mm	Net + 0.5% wastage
5	39206290	Backsheet For Solar PV Module 1005mm	Net + 0.5% wastage
6	74081990	Solar Ribbon For Solar PV Module 0.9mm x 0.25mm	**As applied** (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)
7	74081990	Solar Bus Bar For Solar PV Module 5mm x 0.40mm	**As applied** (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)
8	85369030	PV Junction Box For Solar PV Module	As per GN-4
9	35061000	RTV For Solar PV Module (Silicone Sealant)	**As applied** (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)

Note:

1. **The following words "Weight 22.5 Kg/Module" may be added in the description of the export product.**
2. **Export item will contain 72 imported cells per module.**
3. **Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.**

RA concerned may take suitable consequential action accordingly.

86	**Case No.:13/20/81-ALC2/2019**	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00365/AM20/	RLA File :03/94/040/00765/AM20/	Lic.No/Date:0310833602 23.12.2019	**Action by:** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.01.2020 followed by reminders on 20.04.2020 & 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

87	**Case No.:14/20/81-ALC2/2019**	Party Name: STAIN LAY INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00366/AM20/	RLA File :05/24/040/00594/AM20/	Lic.No/Date:0510413038 23.12.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/67/2020-TSW dated 09.07.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

88

Case No.:15/20/81-ALC2/2019	Party Name: VAKKAL IMPEX PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
HQ File :01/81/050/00367/AM20/	RLA File :07/24/040/00219/AM20/	Lic.No/Date:0710115921 24.12.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots ADC12	100000 Kgs	76020010	Aluminium Scrap /	85490 Kgs inclusive of 3% wastage **(As per SION C-3)** on net content of Aluminium in the export product.

Note: Description of Import item would be as per SION C-3.
RA concerned may take suitable consequential action accordingly.

89	**Case No.:16/20/81-ALC2/2019**	Party Name: PRECISION METALS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00368/AM20/	RLA File :03/95/040/00918/AM20/	Lic.No/Date:0310833650 24.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 08.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

90	**Case No.:17/20/81-ALC2/2019**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00369/AM20/	RLA File :05/24/040/00591/AM20/	Lic.No/Date:0510413061 24.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 08.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

91	**Case No.:19/20/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00371/AM20/	RLA File :04/24/040/00142/AM20/	Lic.No/Date:0410166390 24.12.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

92	**Case No.:20/20/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00372/AM20/	RLA File :04/24/040/00141/AM20/	Lic.No/Date:0410166392 24.12.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME as under:			

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets (Copper Content 99.97%)	2286400 Kgs	74040012	Copper wire scrap as per ISRI code Druid (Copper Content 40%)	5885713 Kgs inclusive of 3% wastage after 40% recovery from scrap

Note:

1. **Average copper content in export item is 99.97%.**
2. **Average copper content in import item is 40%.**
3. **The applicant should import relevant item only.**

RA concerned may take suitable consequential action accordingly.

93	**Case No.:22/20/81-ALC2/2019**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00374/AM20/	RLA File :03/95/040/00946/AM20/	Lic.No/Date:0310833737 27.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Number of units of each part number to be exported. The case stands deferred.			

94	**Case No.:1/23/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00413/AM20/	RLA File :09/24/040/00513/AM20/	Lic.No/Date:0910068405 23.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 08.07.2020. However, the applicant via email dated 24.07.2020 has requested for some more time to furnish the reply. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

95	**Case No.:3/23/81-ALC2/2019**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00415/AM20/	RLA File :02/24/040/00172/AM20/	Lic.No/Date:0210209711 23.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/131/2019-TSW dated 22.07.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

96	**Case No.:4/23/81-ALC2/2019**	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00416/AM20/	RLA File :32/21/040/00209/AM20/	Lic.No/Date:3210079361 24.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 16.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

97	**Case No.:5/23/81-ALC2/2019**	Party Name: HYDRO PNEUMATIC ACCESSORIES (I) PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00417/AM20/	RLA File :03/94/040/00868/AM20/	Lic.No/Date:0310834450 24.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/107/2020-TSW dated 27.07.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

98	**Case No.:6/23/81-ALC2/2019**	Party Name: SAFEBARRIER INTERNATIONAL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00418/AM20/	RLA File :03/95/040/01040/AM20/	Lic.No/Date:0310834468 24.01.2020	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 21.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

99	**Case No.:7/23/81-ALC2/2019**	Party Name: ENGINEERS INDIA	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00419/AM20/	RLA File :05/23/040/00399/AM20/	Lic.No/Date:0510413444 24.01.2020	**Action by :** RA
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received and in this regard, an email was sent to RA, New Delhi on 26.02.2020 followed by a reminder on 08.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi for submitting the complete set of application alongwith email address of the applicant. The case stands deferred.			

100	**Case No.:8/23/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00420/AM20/	RLA File :03/94/040/00900/AM20/	Lic.No/Date:0310834499 28.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod : 8 MM DIA	Net + 1% wastage or as applied whichever is lower
2	76011010	Primary Unalloyed Alluminium Ingots/ Sow/T-Bars	Net + 1% wastage or as applied whichever is lower
3	39011090	XLPE Compound	Net + 2.5% wastage or as applied whichever is lower
4	29173200	Plasticiser (DOP)	Net + 2.5% wastage or as applied whichever is lower
5	39041020	PVC RESIN	Net + 2.5% wastage or as applied whichever is lower
6	40027000	EPDM	Net + 2.5% wastage or as applied whichever is lower
7	38029019	Calcined Clay	Net + 2.5% wastage or as applied whichever is lower
8	39013000	EVA Co-Polymer	Net + 2.5% wastage or as applied whichever is lower
9	28183000	Aluminium Hydroxide	Net + 2.5% wastage or as applied whichever is lower
10	39019000	Polymers Of Ethylene	Net + 2.5% wastage or as applied whichever is lower

Note: For import item at Sl. No. 10, the type of polymer to be imported will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

101	**Case No.:9/23/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00421/AM20/	RLA File :02/24/040/00173/AM20/	Lic.No/Date:0210209724 28.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME:

1. To submit Certificate of analysis from supplier for import item.

The case stands deferred.

102	**Case No.:10/23/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00422/AM20/	RLA File :05/24/040/00691/AM20/	Lic.No/Date:0510413468 29.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant

	to furnish following information as per comments given by Consultant (TEC-3): 1. Justification for wastage of 31.3% on input for slitting supported by evidence. 2. Price of disposal of scrap with supporting document. 3. Document for CIF price of inputs. The case stands deferred.

103	**Case No.:11/23/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00423/AM20/	RLA File :05/24/040/00692/AM20/	Lic.No/Date:0510413469 29.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Specific item of export. 2. Sl. No. 3, 5, 11 & 11(a) of the Standard Deficiency Format. 3. Price of disposal of scrap with supporting document. 4. Document for CIF price of inputs. The case stands deferred.			

104	**Case No.:13/23/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00425/AM20/	RLA File :07/24/040/00258/AM20/	Lic.No/Date:0710116093 04.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020 followed by a reminder on 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

105	**Case No.:14/23/81-ALC2/2019**	Party Name: MICROMAX INFORMATICS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00426/AM20/	RLA File :05/24/040/00704/AM20/	Lic.No/Date:0510413524 04.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020 followed by a reminder on 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

106	**Case No.:15/23/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00427/AM20/	RLA File :03/95/040/01061/AM20/	Lic.No/Date:0310834702 07.02.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.05.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

107	**Case No.:16/23/81-ALC2/2019**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00428/AM20/	RLA File :03/94/040/00937/AM20/	Lic.No/Date:0310834749 10.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020 followed by a reminder on 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

108	**Case No.:18/23/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00430/AM20/	RLA File :03/94/040/00938/AM20/	Lic.No/Date:0310834830 13.02.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 20.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

109	**Case No.:19/23/81-ALC2/2019**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00431/AM20/	RLA File :56/24/040/00036/AM20/	Lic.No/Date:5610005822 13.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 08.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

110	**Case No.:20/23/81-ALC2/2019**	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00432/AM20/	RLA File :34/24/040/00318/AM20/	Lic.No/Date:3410045874 14.02.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/187/2019-TSW dated 27.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

111	**Case No.:21/23/81-ALC2/2019**	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00433/AM20/	RLA File :34/24/040/00346/AM20/	Lic.No/Date:3410045876 14.02.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/187/2019-TSW dated 27.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

112	**Case No.:22/23/81-ALC2/2019**	Party Name: MAHENDRA INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00434/AM20/	RLA File :07/24/040/00273/AM20/	Lic.No/Date:0710116126 17.02.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/88/2020-TSW dated 03.06.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

113	**Case No.:23/23/81-ALC2/2019**	Party Name: MAHENDRA INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00435/AM20/	RLA File :07/24/040/00274/AM20/	Lic.No/Date:0710116127 17.02.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/88/2020-TSW dated 03.06.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

114	**Case No.:24/23/81-ALC2/2019**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00436/AM20/	RLA File :31/83/040/00156/AM20/	Lic.No/Date:3110067691 19.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/68/2020-TSW dated 08.06.2020: 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

115	**Case No.:25/23/81-ALC2/2019**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00437/AM20/	RLA File :02/24/040/00187/AM20/	Lic.No/Date:0210209776 19.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.02.2020 followed by a reminder on 14.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

116	**Case No.:1/2/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00481/AM20/	RLA File :03/95/040/01187/AM20/	Lic.No/Date:0310835466 17.03.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was referred to Consultant (TEC-3) for examination of the case on 22.04.2020 followed by a reminder on 09.07.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

117	**Case No.:2/2/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00482/AM20/	RLA File :03/95/040/01202/AM20/	Lic.No/Date:0310835490 18.03.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was referred to Consultant (TEC-3) for examination of the case on 22.04.2020 followed by a reminder on 09.07.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

118	**Case No.:3/2/81-ALC2/2020**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00483/AM20/	RLA File :07/24/040/00309/AM20/	Lic.No/Date:0710116277 18.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.04.2020 followed by a reminder on 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

119	**Case No.:9/2/81-ALC2/2020**	Party Name: DYNAMIC CABLES LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00489/AM21/	RLA File :13/24/040/00208/AM20/	Lic.No/Date:1310049550 19.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by **DPIIT** vide U. O. No.: P-47011/93/2019-TSW dated 27.05.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

120	**Case No.:4/2/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00484/AM20/	RLA File :09/24/040/00627/AM20/	Lic.No/Date:0910068597 20.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 08.07.2020. However, the applicant via email dated 24.07.2020 has requested for some more time to furnish the reply. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

121	**Case No.:6/2/81-ALC2/2020**	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00486/AM20/	RLA File :02/24/040/00205/AM20/	Lic.No/Date:0210209838 23.03.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.05.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

122	**Case No.:8/2/81-ALC2/2020**	Party Name: WORTHY ENGINEERING	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00488/AM21/	RLA File :07/24/040/00318/AM20/	Lic.No/Date:0710116312 31.03.2020	**Action by : MSME**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 14.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

123	**Case No.:10/2/81-ALC2/2020**	Party Name: UNIVERSAL METALLICS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00490/AM21/	RLA File :05/24/040/00008/AM21/	Lic.No/Date:0510413980 13.04.2020	**Action by : MSME**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 15.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

124	**Case No.:11/2/81-ALC2/2020**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00491/AM21/	RLA File :02/24/040/00002/AM21/	Lic.No/Date:0210209843 13.04.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 09.07.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

125	**Case No.:12/2/81-ALC2/2020**	Party Name: ASIAN PLASTOWARES PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00492/AM21/	RLA File :03/94/040/01094/AM20/	Lic.No/Date:0310835651 18.04.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.04.2020 followed by a reminder on 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

126	**Case No.:13/2/81-ALC2/2020**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00493/AM21/	RLA File :03/94/040/01006/AM20/	Lic.No/Date:0310835652 18.04.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

127	**Case No.:14/2/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00494/AM21/	RLA File :03/95/040/00015/AM21/	Lic.No/Date:0310835720 20.04.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.05.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

128	**Case No.:15/2/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00495/AM21/	RLA File :05/23/040/00490/AM20/	Lic.No/Date:0510414028 20.04.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Coating thickness of each layer as per purchase order. 2. Surface area of pipes to be coated. The case stands deferred.			

129	**Case No.:16/2/81-ALC2/2020**	Party Name: CHAMPION ELECTRICAL INDUSTRIES	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00496/AM21/	RLA File :05/23/040/00001/AM21/	Lic.No/Date:0510414029 20.04.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.04.2020 followed by a reminder on 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

130	**Case No.:17/2/81-ALC2/2020**	Party Name: MEHTA TUBES LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00497/AM21/	RLA File :03/95/040/01132/AM20/	Lic.No/Date:0310835766 21.04.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.04.2020 followed by a reminder on 17.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

131	**Case No.:18/2/81-ALC2/2020**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00498/AM21/	RLA File :07/24/040/00307/AM20/	Lic.No/Date:0710116357 22.04.2020	**Action by :** MSME
	Decision: The Committee considered the case as per the agenda and noted the comments of MSME received via email dated 28.07.2020. Since, the applicant attended personal hearing in similar cases with the request to allow higher wastages, the matter was deliberated in the meeting. The Committee decided to refer the matter back to examine the case with other review cases. The case stands deferred.			

132	**Case No.:4/5/81-ALC2/2020**	Party Name: BRIGHT METALS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00583/AM21/	RLA File :13/24/040/00011/AM21/	Lic.No/Date:1310049585 05.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

133	**Case No.:9/5/81-ALC2/2020**	Party Name: G. L. METALLICA PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00588/AM21/	RLA File :13/24/040/00012/AM21/	Lic.No/Date:1310049588 10.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

134	**Case No.:1/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00580/AM21/	RLA File :03/95/040/00125/AM21/	Lic.No/Date:0310836631 11.06.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 16.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

135	**Case No.:2/5/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00581/AM21/	RLA File :04/24/040/00030/AM21/	Lic.No/Date:0410166815 11.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

136	**Case No.:3/5/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00582/AM21/	RLA File :04/24/040/00033/AM21/	Lic.No/Date:0410166816 11.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

137	**Case No.:5/5/81-ALC2/2020**	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00584/AM21/	RLA File : 30/21/040/00027/AM21	Lic.No/Date:3010105234 12.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

138	**Case No.:8/5/81-ALC2/2020**	Party Name: PRECISION METALS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00587/AM21/	RLA File :03/95/040/00150/AM21/	Lic.No/Date:0310836679 15.06.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

139	**Case No.:7/5/81-ALC2/2020**	Party Name: SONALI METAL INDUSTRIES LLP	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00586/AM21/	RLA File :32/24/040/00012/AM21/	Lic.No/Date:3210079558 15.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Copper Billets **(having minimum purity of 99.00%)**	150 MT	74040012	Copper Scrap	1.03 Kgs/Kg of copper content in the export product.

Note:

1. **The export item should have minimum 99.00% purity.**
2. **The import item i.e. Copper Scrap should be as per ISRI with minimum 97% copper content**.

RA concerned may take suitable consequential action accordingly.

140	**Case No.:6/5/81-ALC2/2020**	Party Name: SUMRIDHI ALUMINIUM PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00585/AM21/	RLA File :05/24/040/00101/AM21/	Lic.No/Date:0510414397 15.06.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

141	**Case No.:13/5/81-ALC2/2020**	Party Name: BLUE HAT SOLUTIONS PVT LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00592/AM21/	RLA File :07/24/040/00075/AM21/	Lic.No/Date:0710116612 16.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

142

Case No.:11/5/81-ALC2/2020	Party Name: GOLD METAL EXTRUSION	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
HQ File :01/81/050/00590/AM21/	RLA File :24/24/040/00019/AM21/	Lic.No/Date:2410043132 16.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets **(Copper: 51-61%, Lead: 2-3.5%, Zinc: 33-35.5%)**	500000 Kgs	74040022	Brass Scrap- (**Honey Grade as per ISRI)**	1.06Kgs/Kg on net content of brass in the export product.

Note:

1. **Export item (Brass Billets) should contain- Copper: 51-61%, Lead: 2-3.5%, Zinc: 33-35.5%).**
2. **Import item (Brass Scrap- (Honey Grade as per ISRI) should contain- Copper: 51-61 %, Lead: 2-3.5%, Zinc: 33-35.5 %).**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

143

Case No.:10/5/81-ALC2/2020	Party Name: KAMALA METACHEM	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
HQ File :01/81/050/00589/AM21/	RLA File :02/24/040/00024/AM21/	Lic.No/Date:0210209923 16.06.2020	**Action by :** Applicant
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

144	**Case No.:12/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00591/AM21/	RLA File :03/95/040/00156/AM21/	Lic.No/Date:0310836701 16.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

145	**Case No.:15/5/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00594/AM21/	RLA File :07/24/040/00079/AM21/	Lic.No/Date:0710116616 17.06.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that MeitY directly sent a deficiency letter to the applicant via email dated 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the reply/comments. The case stands deferred.			

146	**Case No.:14/5/81-ALC2/2020**	Party Name: KARAMTARA ENGINEERING PVT. LTD.	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00593/AM21/	RLA File :03/94/040/00165/AM21/	Lic.No/Date:0310836703 17.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

147	**Case No.:16/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00595/AM21/	RLA File :07/24/040/00073/AM21/	Lic.No/Date:0710116622 18.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

148	**Case No.:17/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00596/AM21/	RLA File :07/24/040/00074/AM21/	Lic.No/Date:0710116623 18.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

149	**Case No.:18/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00597/AM21/	RLA File :07/24/040/00072/AM21/	Lic.No/Date:0710116624 18.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

150	**Case No.:21/5/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00600/AM21/	RLA File :07/24/040/00084/AM21/	Lic.No/Date:0710116630 19.06.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/41/2020-IPHW-MeitY dated 28.07.2020 as under: 1. Quantity of import items at Sl. No. 1 to 4 may be allowed on **net to net** basis with **accountability clause.** 2. Quantity of import items at Sl. No. 5 to 9 may be allowed **as applied** for with **nil wastage**. RA concerned may take suitable consequential action accordingly.			

151	**Case No.:20/5/81-ALC2/2020**	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00599/AM21/	RLA File :05/23/040/00060/AM21/	Lic.No/Date:0510414438 19.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

152	**Case No.:19/5/81-ALC2/2020**	Party Name: HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00598/AM21/	RLA File :56/24/040/00008/AM21/	Lic.No/Date:5610005893 19.06.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 23.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

153

Case No.:22/5/81-ALC2/2020	Party Name: SHREE BHAVANI EXTRUSION	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
HQ File :01/81/050/00601/AM21	RLA File :24/24/040/00020/AM21/	Lic.No/Date:2410043135 19.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets (**Copper: 51-61%, Lead: 2-3.5%, Zinc: 33-35.5%).**	500000 Kgs	74040022	Brass Scrap- (Honey Grade as per ISRI)	1.06Kgs/Kg on net content of brass in the export product.

Note:

1. **Export item (Brass Billets) should contain- Copper: 51-61%, Lead: 2-3.5%, Zinc: 33-35.5%.**
2. **Import item (Brass Scrap- (Honey Grade as per ISRI) should contain- Copper: 51-61%, Lead: 2-3.5%, Zinc: 33-35.5 %).**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

154	**Case No.:23/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00602/AM21/	RLA File :07/24/040/00087/AM21/	Lic.No/Date:0710116639 22.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

155	**Case No.:24/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00603/AM21/	RLA File :07/24/040/00086/AM21/	Lic.No/Date:0710116640 22.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

156	**Case No.:25/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00604/AM21/	RLA File :07/24/040/00088/AM21/	Lic.No/Date:0710116641 22.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

157	**Case No.:26/5/81-ALC2/2020**	Party Name: MIRACLE CABLES (INDIA) PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00605/AM21/	RLA File :03/95/040/00184/AM21/	Lic.No/Date:0310836862 24.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

158	**Case No.:27/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00606/AM21/	RLA File :07/24/040/00090/AM21/	Lic.No/Date:0710116657 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

159	**Case No.:28/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00607/AM21/	RLA File :07/24/040/00094/AM21/	Lic.No/Date:0710116658 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

160	**Case No.:30/5/81-ALC2/2020**	Party Name: ICE STEEL1 PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00609/AM21/	RLA File :04/24/040/00020/AM21/	Lic.No/Date:0410166845 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Per unit weight of export item. 2. Manufacturing process with step-wise wastage and material balancing. The case stands deferred.			

161	**Case No.:31/5/81-ALC2/2020**	Party Name: ICE STEEL1 PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00610/AM21/	RLA File :04/24/040/00021/AM21/	Lic.No/Date:0410166846 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Per unit weight of export item. 2. Manufacturing process with step-wise wastage and material balancing. The case stands deferred.			

162	**Case No.:29/5/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00608/AM21/	RLA File :04/24/040/00039/AM21/	Lic.No/Date:0410166843 25.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

163	**Case No.:33/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00612/AM21/	RLA File :07/24/040/00091/AM21/	Lic.No/Date:0710116666 26.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

164	**Case No.:32/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00611/AM21/	RLA File :03/95/040/00171/AM21/	Lic.No/Date:0310836912 26.06.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

165	**Case No.:34/5/81-ALC2/2020**	Party Name: R. M. ALLOYS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00613/AM21/	RLA File :05/24/040/00132/AM21/	Lic.No/Date:0510414494 26.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

166	**Case No.:35/5/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00614/AM21/	RLA File :02/24/040/00032/AM21/	Lic.No/Date:0210209945 29.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per the advice of the representative of MSME: 1. To provide certificate of analysis with average percentage of copper in each item of import. The case stands deferred.			

167	**Case No.:38/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00617/AM21/	RLA File :07/24/040/00129/AM20/	Lic.No/Date:0710116681 30.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

168	**Case No.:36/5/81-ALC2/2020**	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00615/AM21/	RLA File :05/23/040/00067/AM21/	Lic.No/Date:0510414504 30.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

169	**Case No.:37/5/81-ALC2/2020**	Party Name: MW WIRETEC PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00616/AM21/	RLA File :05/24/040/00139/AM21/	Lic.No/Date:0510414512 30.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 24.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

170	**Case No.:39/5/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00618/AM21/	RLA File :07/24/040/00127/AM20/	Lic.No/Date:0710116686 01.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

171	**Case No.:40/5/81-ALC2/2020**	Party Name: SAMYAK METALS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Approved**
	HQ File :01/81/050/00619/AM21/	RLA File :05/24/040/00150/AM21/	Lic.No/Date:0510414534 01.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots Containing Net Aluminium; 452900kgs And Net Silicon 47100kgs (Aluminium 90.58%, Silicon 9.42%)	500 MT	76020010	Aluminium Scrap	As per SION C-3
			28046900	Silicon Metal	As per SION C-3

Note: Description of import items should be as per SION C-3.

RA concerned may take suitable consequential action accordingly.

172	**Case No.:42/5/81-ALC2/2020**	Party Name: SUCHI FASTENERS PVT LTD	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00621/AM21/	RLA File :34/24/040/00061/AM21/	Lic.No/Date:3410046193 02.07.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to Consultant (TEC-3) on 28.07.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

173	**Case No.:43/5/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00622/AM21/	RLA File :09/24/040/00161/AM21/	Lic.No/Date:0910068926 02.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

174	**Case No.:44/5/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00623/AM21/	RLA File :09/24/040/00152/AM21/	Lic.No/Date:0910068927 02.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

175	**Case No.:41/5/81-ALC2/2020**	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00620/AM21/	RLA File :05/23/040/00065/AM21/	Lic.No/Date:0510414551 03.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

176	**Case No.:45/5/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00624/AM21/	RLA File :03/95/040/00204/AM21/	Lic.No/Date:0310837033 06.07.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to Consultant (TEC-3) on 28.07.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

177	**Case No.:46/5/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00625/AM21/	RLA File :04/24/040/00048/AM21/	Lic.No/Date:0410166865 06.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

178	**Case No.:47/5/81-ALC2/2020**	Party Name: A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00626/AM21/	RLA File :03/94/040/00197/AM21/	Lic.No/Date:0310837058 07.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

179	**Case No.:48/5/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	**Status: Deferred**
	HQ File :01/81/050/00627/AM21/	RLA File :04/24/040/00051/AM21/	Lic.No/Date:0410166869 07.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.07.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Minutes of Offline cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	KOTSONS PVT. LIMITED 0610038672 dated 09.08.2017	01/81/050/00378/AM18/ 06/24/040/00015/AM18	The case was rejected in M. No.04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. However, the applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 along with reminder on 11.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the representative of DHI informed that the applicant has still not furnish point wise reply of the deficiencies raised by DHI vide U.O. No. 3(92)/17-TS(B) dated 22.12.2017. Hence, the Committee decided to seek from the applicant to furnish the requisite information as per advice of representative of DHI. DHI D/L sent again to applicant via email dated 05.11.2019. Reply received from applicant dt. 15.11.2019. Applicant's reply dt. 15.11.2019 was sent to DHI on 21.11.2019. As per decision of M. No. 20/81 dt. 08.01.2020 reminder was sent to DHI on 28.02.2020. The case was last considered in M. No. 23/81 dt 04.03.2020, the representative of DHI informed in meeting that the applicant did not give the reply to the queries properly. The applicant has requested for ratification under SION C334 which is for CRGO Core whereas the applicant proposes to manufacture and morphous core. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.7.2020 at 2:45 p.m.	The Committee noted that nobody was attended personal hearing on behalf of the applicant. Therefore, the Committee decided to give last opportunity to the applicant to attend personal hearing.	Deferred
R2	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM18/ 1/11/2015:EOU:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No. 01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant via email dated 25.05.2019 followed by reminder	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish following information: 1. **To submit details by making subgroup of**	Deferred

			on 12.07.2019. The email reply dated 13.11.2019 was referred to Consultant (TEC-3) via email dated 14.11.2019. The case was considered in M. No. 20/81 dt. 08.01.2020. The Committee noted that the written comments dated 01.01.2020 of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in the range of 38% to 50% which is average of vide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components very large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to call the applicant for PH. As per NC decision, an email dated 25.02.2020 was sent to the applicant to attend PH on 04.03.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 as per agenda and noted that the applicant vide email dated 28.02.2020 has sought another date for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.7.2020 at 2:45 p.m.	**items manufactured in the limited range of wastages** as there is wide variation in the wastage of items manufactured i.e. 1.5% to 98.40%. The case stands deferred.	
R3	KIRTANLAL STEEL PRIVATE LIMITED 0310815526 dated 05.09.2017	01/81/050/00442/AM18/ 03/94/040/00102/AM18/	The case was approved in M. No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to	The Committee noted that the applicant is not providing the exact details of sizes of the export product vis-a-vis import along with quantity despite several reminders. Hence, the Committee decided reject the request of the applicant to review the case.	Rejected.

			furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, ***the applicant vide email dated 8.2.2020 informed that exact import / export quantity is not needed for fixation of norms.*** The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to applicant on 10.7.2020. However, no reply has been received yet.		
R4	KIRTANLAL STEEL PRIVATE LIMITED 0310815527 dated 05.09.2017	01/81/050/00443/AM18/ 03/94/040/00105/AM18/	The case was approved in M. No.03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No.14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, ***the applicant vide email dated 8.2.2020 informed that exact import / export quantity is not needed for fixation of norms.*** The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for	The Committee noted that the applicant is not providing the exact details of sizes of the export product vis-a-vis import along with quantity despite several reminders. Hence, the Committee decided reject the request of the applicant to review the case.	Rejected.

			furnishing the requisite information. Reply received from the applicant vide email dated 15/22.4.2020 has been referred to Consultant (TEC-3) for examination and comments.		
R5	KIRTANLAL STEEL PRIVATE LIMITED 0310816055 dated 29.09.2017	01/81/050/00501/AM18/ 03/94/040/00529/AM18/	The case was rejected in M. No.05/81dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No.14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, ***the applicant vide email dated 8.2.2020 informed that exact import / export quantity is not needed for fixation of norms.*** The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Reply received from the applicant vide email dated 15/22.4.2020 has been referred to Consultant (TEC-3) for examination and comments.	The Committee noted that the applicant is not providing the exact details of sizes of the export product vis-a-vis import along with quantity despite several reminders. Hence, the Committee decided reject the request of the applicant to review the case.	Rejected.
R6	FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED 0810138679 dated	01/81/050/00362/AM17/ 08/24/040/00177/AM17	The case was ratified in M. No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. As per decision of M. No. 17/81 dt. 27.11.2019, the case was referred to DPIIT on 31.12.2019. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to refer the case to Consultant (TEC-1) for examination & comments. As per NC decision, the case was	The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply dated 16.07.2020 is deficient. Therefore, the Committee decided to seek again form the applicant to furnish the following information as per advice of Consultant (TEC-1):	Deferred

	16.09.2016		referred to Consultant (TEC-1) on 19.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to ask the applicant to furnish production consumption data duly certified from Statuary Auditor. As per NC decision, D/L has been sent on 17.04.2020. Reply received vide email dated 16.7.2020 and forwarded to Consultant (TEC-1) for examination and comments.	1. To provide again production consumption data as submitted earlier is not for total quantity of export in the licence. Also, quantity of export indicated in 1st column does not match with 3rd column. 2. To provide clarification for why in the covering letter, it is stated that **Final content of binder** is 6.81% in the casting, which is not true since casting does not contain any organic binder.	
R7	TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR	01/81/061/00002/AM18/ 1/43/2008:EOU:CSEZ/403/	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019 & 26.011.2019. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MSME D/L received vide email dated 26.04.2020. MSME D/L dt. 26.04.2020 was sent to the applicant on 27.07.2017. However, no reply has been received yet.	The Committee decided to wait for reply of the applicant.	Deferred
R8	BHARAT HEAVY ELECTRICALS LIMITED 1110024364 dated 23.03.2011	01/81/050/00057/AM12/ 11/24/040/00065/AM11/	The case was approved in M. No. 1/81-ALC2/2012 dated 10.04.2012 as per written comments of DIPP vide U.O. dated 23.04.2012. However, the applicant vide letter dated 12.08.2017 requested to allow quantities on actual basis. In compliance of M. No. 14/81 dated 16.10.2019 decision, the case was referred to DPIIT via email dated 05.11.2019. As per decision of M. No. 17/81 dt. 27.11.2019, a reminder was issued to DPIIT on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/390/2018-TSW dated 06.05.2020. (Copy enclosed) **Note: The decision for rest of the import items as decided in M. No. 1/81-ALC2/2012 dated 10.04.2012 will remain unchanged.**	Approved

			M. No. 23/81 dt. 04.03.2020.	RA concerned may take suitable consequential action accordingly.	
R9	KUN AEROSPACE PRIVATE LIMITED	01/81/171/00013/AM20/ A/2011/012/EOU-TN	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. As per NC decision in M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 along with reminder on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MSME D/L received vide email dated 26.04.2020. MSME D/L dt. 26.04.2020 was sent to the applicant on 27.07.2017. However, no reply has been received yet.	The Committee decided to wait for reply of the applicant.	Deferred
R10	POOJAWESTERN METALIKS LIMITED, 100% EOU	01/81/171/00014/AM20/ KASEZ/100% EOU/II/13/2002-03/Vol. I/	KASEZ vide letter No. KASEZ/100% EOU/II/13/2002-03/Vol. I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. KASEZ vide letter No. KASEZ/100%EOU/II/13/2002-03/Vol. I/1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. As per NC decision of M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 followed by a reminder on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME	The Committee decided to wait for reply of the applicant.	Deferred

			on 20.04.2020. MEME D/L received on 26.04.2020. MSME D/L dt. 26.04.2020 was sent to the applicant on 27.07.2017. However, no reply has been received yet.		
R11	MARGEN IMPEX LIMITED, ANAND, GUJARAT, A 100% EOU	01/81/171/00001/AM19/ KASEZ/100% EOU/II/77/2004-05/VOL.I/6026	KASEZ vide letter KASEZ/100% EOU/II/77/2004-05/Vol. I/6026 dated 28.08.2018 forwarded a copy of letter along with application of Mergen Impex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. The case was referred to Consultant (TEC-3) on 11.10.2019. As per NC decision of M. No. 20/81 dt. 08.01.2020, a deficiency letter was sent to the applicant on 24.02.2020 requesting to furnish following information: (i) List of export products vis-à-vis import items (ii) Wastage claimed. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 18.04.2020. However, no reply has been received yet.	The Committee decided to remind again the applicant for furnishing the requisite information.	Deferred
R12	LEIGHTON WELSPUN CONTRACTORSPRIVATE LIMITED 0310764005 dated 01.01.2014	01/81/050/00060/AM15/ 03/95/040/00752/AM14/	The case was rejected in M. No. 05/81dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019 & 11.10.2019. As per NC decision of M. no. 20/81 dt. 08.01.2020, a copy of application was referred to DHI on 25.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of DHI informed that the case is under examination. Hence, the Committee decided to wait for comments.	The Committee considered the case as per agenda and noted that DHI via email dated 16.07.2020 asked for complete set of application. Therefore, the Committee decided to send the complete set of application along with the applicant's reply dated 12.06.2018 with all annexure to DHI for examination of the case.	Deferred
R13	INDO COOL COMPOSITES PRIVATE LIMITED 0410160874 dated 05.08.2015	01/81/050/00464/AM16/ 04/24/040/00114/AM16/	The case was rejected in M. No.18/81dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) on 07.08.2019 for examination. As per NC decision of M. No.11/81 dated 04.09.2019, a deficiency letter was sent to the	The Committee decided to remind Consultant (TEC-1) for expediting the comments.	Deferred

			applicant vide email dated 04.10.2019 requesting to furnish following information: 1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately. 2. Percentage wastage at each stage of manufacturing. 3. Production & corresponding consumption of various raw material & consumable for last two year duly certified by GST authorities. The applicant was also reminded on 13.11.2019 & 02.01.2020. The case was considered by NC in its M. No. 20/81 dt. 08.01.2020 and decided to wait for the applicant's reply. However, no reply has been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind again the applicant for submitting the requisite information. As per NC decision, final reminder has been sent to applicant on 18.04.2020. Reply dated 24.4.2020 was referred to Consultant (TEC-1) on 29.4.2020. However, no comments have been received yet.		
R14	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/00463/AM16/ 05/23/040/00207/AM16/	The case was ratified in M. No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. Deficiency letter was sent to the applicant on 04.10.2019 as per NC decision of Meeting No. 11/81 dated 04.09.2019. The applicant's reply dated 14.11.2019 was referred to Consultant (TEC-3) for examination. NC observed in its M. No. 20/81 dt. 08.01.2020 that the authorization is dated 24.08.2015 and the party would have exported the said items as per norms ratified earlier. Therefore, the Committee decided to seek a report from RA regarding the thickness/surface area of coating w.r.t Adhesive and Polyethylene in the export product. An email dated 02.03.2020 was sent to RA, New Delhi. However, no information has been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the RA, New Delhi, inviting attention of Head of RA, for submitting the	The Committee decided to remind again CLA, New Delhi for expediting the matter.	Deferred

			requisite information. As per NC decision, reminder was sent to RA, New Delhi, on 10.07.2020 and 16.07.2020. However, no information has been received yet.		
R15	JINDAL SAW LIMITED 0510407943 Dated 28.09.2018	01/81/050/00506/AM19/ 05/23/040/00278/AM19/	The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 of Consultant (TEC-3). The applicant vide letter dated 04.10.2019 had requested for revision of ad-hoc norms. As per decision of M. No.14/81 dated 16.10.2019, the case was referred to Consultant (TEC-3) on 25.10.2019 for examination. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send main file to Consultant (TEC-3) as requested in the meeting.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant in its representation dated 04.10.2019 has requested against reduction in quantity of import items at Sl. No. 15 & 16 and deletion of item nos. 17 & 18. Also, the quantity of import items at Sl. No. 15 & 16 were calculated as per thickness given by the applicant in their letter dated 25.04.2019 and report of study group. Now, the applicant has revised thickness of coating. On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. To explain how repair of inner layer of coating will be carried out, regarding import items at Sl. No. 17 & 18. 2. Justification for 2 types of kits and their quantity. The case stands deferred.	Deferred
R16	CONSOLIDATED COIN COMPANY PVT. LTD. 0510405810 dated 07.03.2018	01/81/050/00103/AM19/ 05/23/040/00457/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. dated 21.2.2017. The applicant vide letter dated 17.12.2018 had request for revision of ratified norms of Export Product Coin Blanks (Consisting of Copper-65%, Nickel-10 And Zinc-25%). As per decision of M. No. 12/81dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 17/81 dt. 27.11.2019 and as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by	The Committee considered the case as per agenda and decided to re-fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020 as under:	Approved

			technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was considered in M. No. 20/81 dt. 08.01.2020 and directed to study group team to visit the applicant's factory at an early date. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. The study group report has been adopted in Meeting No. 24/81 dated 18.3.2020.		

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting Of Copper-65%, Nickel-10% And Zinc-25%)	375000 Kgs	1	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			2	75021000	Nickel Full Plates (Ni 99.90%)	1.08 Kgs/Kg content in the export product
			3	79011100	SHG Zinc Ingots (Zn 99.90%)	1.08 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

R17	CONSOLIDATED COIN COMPANY PVT. LTD. 0510405317 dated 11.01.2018	01/81/050/00104/AM19/ 05/23/040/00387/AM18/	The case was ratified in M. No. 3/81 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. No.24/81 dated 21.2.2017. The applicant vide letter dated 17.12.2018 & 04.09.2019 has requested for revision of ratified Norms. As per decision of M. No.12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was considered in M. No. 17/81 dt. 27.11.2019 as per as written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), consultant (VCA) and representative of DPIIT.	The Committee considered the case as per agenda and decided to re-fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020 as under:	Approved

			The team would submit its report in 15 days after making physical verification. The case was considered in M. No. 20/81 dt. 08.01.2020 and directed to study group team to visit the applicant's factory at an early date. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.		

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting Of Copper-65%, Nickel-10% And Zinc-25%)	375000 Kgs	1	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			2	75021000	Nickel Full Plates (Ni 99.90%)	1.08 Kgs/Kg content in the export product
			3	79011100	SHG Zinc Ingots (Zn 99.90%)	1.08 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

R18	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510410184 dated 09.04.2019	01/81/050/00014/AM20/ 05/23/040/00001/AM20/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 on repeat basis as approved for AA No. 0510409208 dated 07.01.2019 in the M. No. 01/81 dated 10.04.2019. The applicant vide letter dated 08.08.2019 has requested for re-consider the case and allow 'Gross Quantity of Inputs', as asked by them in their application. As per decision of M. No.12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. In M. No. 17/81 dt. 27.11.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case was considered in M. No. 20/81 dt. 08.01.2020 and directed to study group team to visit the	The Committee considered the case as per agenda and decided to re-fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020 as under:	Approved

			applicant's factory at an early date. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that a study group team has visited the factory premises of the applicant to study the manufacturing processes and ascertain wastages by visiting. The members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.		

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting Of Copper-65%, Nickel-10% And Zinc-25%)	225000 Kgs	1	74040012	Copper Scrap Millberry (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			2	75021000	Nickel Full Plates (Ni 99.90%)	1.08 Kgs/Kg content in the export product
			3	79011100	SHG Zinc Ingots (Zn 99.90%)	1.08 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

R19	NEO POWER ELECTRONICS & PROJECTS PVT. LTD. 0310819845 dated 15.03.2018	01/81/050/00012/AM19/ 03/95/040/01069/AM18	The case was ratified in M. No.15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. The Committee considered the case in M. No.09/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes. A D/L was sent to the applicant vide email dated 02.09.2019 followed by reminder on 07.10.2019. The applicant's reply dt. 06.10.2017 was referred to Consultant (TEC-3) for examination. The case was last considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send main file to Consultant (TEC-3) as requested in the meeting.	The Committee noted that the applicant's representation has not yet been forwarded to Consultant (TEC-3) with main file as decided in Meeting No. 23/81dated 04.03.2020. Therefore, the Committee directed the section to send the representation with main file to Consultant (TEC-3) immediately.	Deferred
R20	GLOBAL OVERSEAS 0510324256 Dated 09.05.2012	01/81/050/00144/AM13/ 05/23/040/00029/AM13/	The case was considered in M. No.17/81 dated 20.11.2012. NC decided to reject the case as no manufacturing activity was appearing. The applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in M. No.05/81 dated 06.06.2013. The applicant appeared for	The Committee decided to wait for reply of the applicant.	Deferred

			Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the applicant is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of AA. CLA, New Delhi vide letter dated 30.5.2014 advised the company to submit documentary evidence regarding consumption of SS content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of exported goods as per entries in Shipping Bills. The applicant's letter dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was considered by NC in its M. No.4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the applicant under intimation to applicant and defer the case. CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, a deficiency letter was issued on 30.05.2014 followed by reminder dated 07.01.2016 for clarification, but applicant has not submitted any reply in this regard. The representation was referred to DPIIT on 11.10.2019 followed by reminders dated 21.11.2019 & 14.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to seek form the applicant to furnish following information as		

			per written comments vide DPIIT U. O. No. P-47011/37/2020-TSW dated 27.02.2020: 1. Details of manufacturing activities involved. 2. Information in respect of Sl. No. 3, 4, 5 and 11 of Standard Deficiency Format. As per NC decision, D/L was sent to the applicant on 17.04.2020. Last opportunity has been given vide email dated 16.07.2020 to furnish the requisite information within a week. However, no information has been received yet.		
R21	GLOBAL OVERSEAS 0510337064 dated 11.10.2012	01/81/050/00307/AM13/ 05/23/040/00250/AM13/	The case was considered in M. No.18/81-ALC2/2012 dated 04.12.2012. NC decided to reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue. The representation was referred to DPIIT on 11.10.2019 followed with reminders dated 21.11.2019 & 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. However, no comments have been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind DPIIT for expediting the comments. As per NC decision, reminder issued to DPIIT on 20.04.2020.	The Committee noted that DPIIT vide U. O. No.: P-47011/37/2020-TSW dated 26.05.2020 to send a copy of complete application alongwith list of import and export items and reply/information received from the applicant. Therefore, the Committee decided to send all the relevant documents to DPIIT as per request.	Deferred
R22	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00948/AM19/ 05/23/040/00440/AM19/	The case was ratified in M. No.12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that the quantity of imported item No.1 and 2 of Alloy Steel Rounds is allowed as 1.10 Kgs/Kg. content of Export product No.1 & 2 instead of allowing 1.20 Kgs/Kg. content in the export product as per SION C-797 and requested to allow 20% wastage in respect of import item Sl.Nos.1 & 2. The applicant has also furnished a copy of payment receipt dated 03.01.2020 of Rs.5000/- towards composition fee. The case was referred to Consultant (TEC-3) on 21.01.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. However, no comments have been received yet. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to	The Committee considered the case as per agenda. Consultant (TEC-3) asked for physical file alongwith the applicant's reply to examine the case. Therefore, the Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	Deferred

			remind Consultant (TEC-3) for expediting the comments. As per NC decision, reminder issued to consultant (TEC-3) on 20.04.2020. However, no comments have been received yet.		
R23	SVAM PACKAGING INDUSTRIES PVT. LTD. 0510407882 dated 25.09.2018	01/81/050/00518/AM19/ 05/24/040/00353/AM19/	The case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments given by Consultant (TEC-1). The applicant vide letter dated 10.04.2019 had requested for revision of ratified norms. As per decision of meeting no. 14/81 dated 16.10.2019, the case was referred to Consultant (TEC-1) on 19.11.2019 for examination & comments. The case was last considered in M. No. 20/81 dt. 08.01.2020, the Committee noted the written comments given by Consultant (TEC-1). The Committee decided to request Consultant (TEC-1) to furnish reasons/justification for revision in norms approved in M. No. 10/81dated 16.01.2019. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to consultant (TEC-1) on 20.04.2020.	The Committee considered the case as per agenda and observed that due to error, quantities of import of items No. 1, 2 & 3 were mentioned wrongly in the earlier minutes whereas the same were recommended and approved as applied for. However, the quantity of item No. 4 was reduced from 9000 Kg to 7500 Kg. Now the applicant has informed that the resin is having 58% to 60% volatile mater and hence the quantity required is 9000 Kg. The Committee considered the written comments given by Consultant (TEC-1) and approved the changes as under:	Approved

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	ALU / ALU FOIL (PVC 60 MIC / OPA 25 MIC / ALU 45 MIC) +-10%	150000 Kgs	1	76071991	Aluminium Foil- 45 MIC +-10%	As applied
			2	39204900	PVC Rigid Film-60 MIC +-10%	As applied
			3	39209299	BOPA Film (BI Oriented Polyamid Film) - 25 MIC +-10%	As applied
			4	39095000	Polyurethane Resin **(58% to 60% Volatile Matter)**	As applied

Note: The import item at Sl. No. 4 must contain 58% to 60% solvent and the words "58% to 60% Volatile Matter" may be added in the description.

RA concerned may take suitable consequential action accordingly.

R24	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510408100 Dated 15.10.2018	01/81/050/00520/AM19/ 05/24/040/00400/AM19	The case was ratified in M. No.10/81 dated 16.01.2019 as recommended by Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested for revision of Input-Output Norms. In M. No. 14/81 dated 16.10.2019, decided to refer the case to Consultant (TEC-3). The case was considered in M. No. 20/81 dt. 08.01.2020, the Committee observed that a team was deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report as adopted in M. No. 24/81 dated 18.3.2020 as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product.	Approved

			The report of study group is awaited. Hence, the Committee decided to wait for report of the study group. The case was last considered in M. No. 23/81 dt. 04.03.2020, the members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.	**Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** **3. Export product should be of circular/oval shape only.** RA concerned may take suitable consequential action accordingly.	
R25	FORMING INDIA PRIVATE LIMITED 3110066955 dated 05.01.2018	01/81/050/00117/AM19/ 31/83/040/00121/AM18/	The case was rejected in M. No.03/81 dated 14.08.2018 with the observation that no specific input item. The applicant vide letter dated 29.11.2018 has requested for ratification of Norms. The case was referred to Consultant (TEC-3) on 08.11.2019 for examination. As per NC decision of meeting no. 20/81 dt. 08.01.2020, Consultant (TEC-3)'s deficiency letter was sent to the applicant on 06.02.2020. However, no reply has been received yet. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, final reminder has been sent to applicant on 17.04.2020. Vide email dated 23.4.2020, the applicant sought some time. Last opportunity was given vide email dated 16.07.2020 to furnish the requisite information within a week. However, no reply has been received yet.	The Committee decided to wait for reply of the applicant.	Deferred
R26	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310819800 dated 14.03.2018	01/81/050/00006/AM19/ 03/94/040/01033/AM18/	The case was ratified in M. No.4/81-ALC2/2018 dated 27.08.2018. However, the applicant vide letter dated 30.10.2018 has requested for revision of ratified norms. The representation was referred to MSME vide email dated 16.09.2019. The case was referred to MSME on 16.09.2019. Deficiency letter was sent to the applicant on 15.11.2019 as per NC decision of M. No. 14/81 dated 16.10.2019. A reminder was issued to the applicant on 02.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for applicant's reply. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the applicant's reply. As per NC decision, final reminder was sent to applicant on 12.05.2020. However, no reply has been received yet.	The Committee decided to wait for reply of the applicant.	Deferred

R27	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310820970 dated 15.05.2018	01/81/050/00215/AM19, 03/94/040/00116/AM19	The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos. 17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No. 0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 had raised the same issue. In M. No. 14/81dated 16.10.2019, the Committee noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITC HS Code of export product in both the applications also not matches. As per decision of M. No. 17/81 dt. 27.11.2019, the Committee decided to defer the case with an advice to the section to trace out the main file. The case was considered in M. No. 20/81 dt. 08.01.2020. The complete set of application was referred to MSME on 24.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. However, no comments have been received yet.	The Committee noted that MSME via email dated 26.04.2020 requested to send again the complete set of application along with condition sheet and approval of NC decision for AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 and AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 to examine the case. Therefore, the Committee decided to send all the relevant documents to MSME as per their request.	Deferred
R28	A-1 FENCE PRODUCTS CO.PVT.LTD. 0310820125 dated 27.03.2018	01/81/050/00212/AM19/ 03/94/040/01075/AM18/	The case was ratified in M. No.7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 had enclosed copies of their earlier NC decisions in respect of AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 ratified in Meeting Nos. 37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 had again raised the same issue. In M. No. 14/81dated 16.10.2019, the Committee noted that norms for the item had been approved by NC earlier.	The Committee noted that MSME via email dated 26.04.2020 requested to send again the complete set of application along with condition sheet and approval of NC decision for AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 and AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 to examine the case. Therefore, the Committee decided to send all the relevant documents to MSME as per their request.	Deferred

			The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITC HS Code of export product in both the application also not matches. The case was considered in M. No. 20/81 dt. 08.01.2020. The complete set of application was referred to MSME on 24.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. However, no comments have been received yet.		
R29	KANADE ANAND UDYOG PVT. LTD. 0310824399 Dated 11.10.2018	01/81/050/00546/AM19/ 03/94/040/00621/AM19/	The case was rejected in M. No.06/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019. However, the applicant vide letter dated 12.07.2019 has requested for ratification of Norms. The case was considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-3) on 06.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send the applicant's reply to Consultant (TEC-3) for examination of the case.	The Committee considered the case as per agenda and Consultant (TEC-3) asked for physical file alongwith the applicant's reply to examine the case. Therefore, the Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	Deferred
R30	BILCARE LIMITED 3110067062 dated 29.05.2018	01/81/050/00098/AM19/ 31/83/040/00026/AM19/	The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However. The applicant vide letter dated 31.10.2018 has stated that the quantity approved is insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in M. No. 2/81/ALC2/2015 dated 05.05.2015. The case was considered in M. No. 20/81 dt.08.01.2020. The Committee observed that main file is still not available. Hence, it was decided to defer the case with directions to the section to trace the main file. The case has been referred to Consultant (TEC-1) for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-1) for expediting the comments.	Deferred
R31	BILCARE LIMITED	01/81/050/00035/AM19/	The case was ratified in M. No.2/81 dated 29.05.2018 as per comments of DIPP.	The Committee considered the case as per agenda and decided	Deferred

	3110066973 dated 08.02.2018	31/83/040/00147/AM18/	However, the applicant vide letter dated 31.10.2018 has requested for revision of fixed Norms. As per decision of M. No.11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee heard the applicant during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 26.11.2019 & 03.01.2020 for expediting the comments. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind again DPIIT for expediting the comments. As per NC decision, reminder issued to DPIIT on 20.04.2020. As per DPIIT this case refers to Consultant (TEC-1).	to refer the case to Consultant (TEC-1) for examination & comments as per advice of DPIIT.	
R32	BILCARE LIMITED 3110066259 dated 20.07.2016	01/81/050/00235/AM17 31/83/040/00010/AM17	The case was ratified in M. No. 19 dt. 05.12.2017 as per comments of DPIIT. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) on 25.09.2019 for examination. As per NC decision of M. No. 13/81dated 04.10.2019, a deficiency letter was sent to the applicant on 28.10.2019. The applicant's reply dated 31.10.2019 was referred to Consultant (TEC-1) on 02.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to Consultant (TEC-1) on 20.04.2020. However, no comments have been received yet.	The Committee decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred
R33	BILCARE LIMITED 3110066596 dated 17.02.2017	01/81/050/00080/AM18 31/83/040/00157/AM17	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 10.11.2017. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for	The Committee decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred

			comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to Consultant (TEC-1) on 20.04.2020. However, no comments have been received yet.		
R34	BILCARE LIMITED 3110066775 dated 07.06.2017	01/81/050/00270/AM18 31/83/040/00034/AM18	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 05.01.2018. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was considered in M. No. 17/81 dt. 27.11.2019 and the Committee observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file. The case was referred to Consultant (TEC-1) on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind Consultant (TEC-1) for expediting the comments. As per NC decision, reminder issued to Consultant (TEC-1) on 20.04.2020. However, no comments have been received yet.	The Committee decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred
R35	MAN INDUSTRIES (INDIA) LTD. 0310823931 Dated 24.06.2018	01/81/050/00550/AM19/ 03/95/040/00561/AM19/	The case was ratified in M. No. 4/81 dated 29.05.2019 as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019. However, the applicant vide letter dated 01.07.2019 and 31.07.2019 has requested for revision of ratified norms. The case was referred to DPIIT on 08.11.2019 for examination. A reminder was also issued to DPIIT on 03.01.2020. The written comments given by DPIIT vide U. O. No.: P-47014/11/2019-TSW dated 06.12.2019 was considered by NC in its Meeting No. 20/81 dt. 08.01.2020. The Committee decided to request DPIIT to furnish reasons/justification for revision in norms approved in M. No. 4/81 dated 29.05.2019. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind again DPIIT fro expediting the comments. As per NC decision, reminder issued to DPIIT on 20.04.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments and justification given by DPIIT vide U. O. No.: P-47014/11/2019-TSW dated 08.05.2020. (Copy enclosed) **Note: The decision for rest of the import items as decided in M. No. 04/81 dated 29.05.2019 will remain unchanged.** RA concerned may take suitable consequential action accordingly.	Approved
R36	TBEA ENERGY	01/81/050/00486/AM16/	The case was rejected in M. No.22/81 dated 24.01.2017 due to non-submission of reply of	The Committee considered the case as per agenda and DHI	Deferred

	(INDIA) PRIVATE LIMITED 3410041397 Dated 23.07.2015	34/24/040/00123/AM16/	deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the applicant vide mail dated 02.07.2019 has requested for revision of fixed Norms. The case was referred to DHI on 26.11.2019. A reminder was also issued to DHI on 09.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to send a complete set of representation to DHI as requested by the representative of DHI. Reply dated 23.5.2020 was referred to DHI on 17.06.2020.	informed that they have received only applicant's reply and also needs the complete set of application with ANF-4 to examine the case. Therefore, the Committee decided to send all the relevant documents to DHI as per their request.	
R37	WIELAND METALS INDIA PRIVATE LTD 0710112879 Dated 26.02.2018	01/81/050/00359/AM19/ 07/24/040/00324/AM18/	The case was ratified in M. No.06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015 kgs/kg content in the export product. However, the applicant vide letters dated 28.05.2019 & 11.07.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.07.2020 sent to applicant requesting them to attend PH on 28.07.2020.	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.	Deferred
R38	WIELAND METALS INDIA PRIVATE LTD 0710112301 Dated 24.10.2017	01/81/050/00878/AM19/ 07/24/040/00203/AM18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap.	Deferred

			forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.07.2020.	The case stands deferred.	
R39	WIELAND METALS INDIA PRIVATE LTD 0710111712 Dated 06.06.2017	01/81/050/00772/AM19/ 07/24/040/00071/AM18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.07.2020.	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.	Deferred
R40	WIELAND METALS INDIA PRIVATE LTD 0710110935 Dated 09.01.2017	01/81/050/01064/AM19/ 07/24/040/00323/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.07.2020.	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.	Deferred
R41	WIELAND METALS INDIA PRIVATE LTD 0710111245 Dated 07.03.2017	01/81/050/01074/AM19/ 07/24/040/00391/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of	Deferred

			MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.07.2020.	Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.	
R42	WIELAND METALS INDIA PRIVATE LTD 0710110386 Dated 07.09.2016	01/81/050/00876/AM19/ 07/24/040/00197/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.07.2020	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.	Deferred
R43	WIELAND METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	01/81/050/00734/AM19/ 07/24/040/00048/AM17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME. However, the applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to applicant requesting them to attend PH on 28.7.2020.	The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of the representative of MSME, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The case stands deferred.	Deferred
R44	DELTON CABLES LTD. 0510337606 Dated	01/81/050/00423/AM13/ 05/23/040/00278/AM13/	The case was inadvertently written ratified in M. No.12/81 dated 27.08.2013 whereas DPIIT vide U. O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC M. No.05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the	The Committee decided to forward again the reply of the applicant to DPIIT for examination and comments.	Deferred

	23.10.2012		requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the applicant vide letter dated 09.08.2016 had requested for ratification of Norms. The case was referred to DPIIT on 25.10.2019 for examination and comments. As per NC decision of Meeting No. 20/81 dt. 08.01.2020, DPIIT's deficiency letter was sent to the applicant on 06.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Applicant's reply dt. 19.06.2020 was sent to DPIIT on 17.07.2020. However, no comments have been received yet.		
R45	KUMAR STEELS INC 0510403616 dated 08.08.2017	01/81/050/00858/AM19/ 05/23/040/00159/AM18/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments dated 13.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 18.11.2019 has requested for revision of ratified Norms. The case was referred to Consultant (TEC-3) on 31.01.2020 for examination & comments. In M. No. 17/81 dt. 27.11.2019, the Committee observed that a team has been deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process. The report of study group is awaited. Hence, the Committee decided to wait for report of the study group. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the study group report. The case was last considered in M. No. 23/81 dt. 04.03.2020, the members of study group informed that they have submitted the report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report as adopted in M. No. 24/81 dated 18.3.2020 as under: 1. The quantity of import item may be allowed as 1.10 Kgs/Kg content in the export product. **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** **3. Export product should be of circular/oval shape only.** RA concerned may take suitable consequential action accordingly.	Approved
R46	CROMPTON GREAVES LIMITED	01/81/050/00505/AM15/ 03/94/040/00268/AM15/	The case was rejected in M. No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiencies raised by DHI vide letter dated 03.03.2015 despite reminders. The applicant vide letter dated	The Committee considered the case as per agenda. The Committee was informed that norms were decided in Meeting No. 20/81 held on	Withdrawn

	0310789692 dated 26.09.2014		02.01.2016 had furnished reply and requested to fix the norms. The subject AA was ratified in M. No.20/81 dated 19.12.2017 held on 02.02.2018 as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018. However, the applicant vide email dated 09.01.2018 requested for amendment as all the Net to Net items are mandatory for requirement of Export. The case was referred to DHI on 16.09.2019. DHI vide email dated 21.11.2019 has sought main file. The case was considered in M. No. 20/81 dt. 08.01.2020 and it was decided to defer the case with an advice to the section to trace out the main file. The main file is traced out and referred to DHI on 27.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the representative of DHI informed in meeting that the applicant's request for revision of norms is not clear.	02.02.2018 keeping in view of the applicant's representation dated 9.1.2018 as per DHI comments. After fixation of norms, the applicant has not applied for review of the already fixed norms by depositing composition fee. Hence, the Committee decided not to reopen the case. The case is withdrawn from the agenda.	
R47	SHRI PARSHAVNATH IMPEX (INDIA) 0510407733 dated 10.09.2018	01/81/050/00517/AM19/ 05/24/040/00330/AM19/	The case was ratified in M. No.10/81 dated 16.01.2019 as per recommendation of Consultant (TEC-3) decided to ratify the norms allowing 7% wastage with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 19.04.2019 has requested for revision in Norms. The case was referred to Consultant (TEC-3) on 25.10.2019. The case was considered in M. No. 14/81 dated 16.10.2019, the Committee noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group. The case was considered in M. No. 20/81 dt.08.01.2020 and decided to wait for report of the study group. The case was last considered in M. No. 23/81 dt. 04.03.2020, the members of study group informed that they have submitted its report. However, the same is yet to be adopted. Hence, the Committee decided to take a decision on adoption of study group report. The study group report has been adopted in Meeting No. 24/81 dated 18.3.2020.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of study group report as adopted in M. No. 24/81 dated 18.3.2020 as under: 1. The quantity of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs/Kg content in the export product. **Note:** **1. Grade of steel to match in import & export.** **2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.** **3. Export product should be of circular/oval shape only.** RA concerned may take suitable consequential action accordingly.	Approved
R48	LUBI ELECTRICALS	01/81/061/00022/AM18/ KASEZ/100%	KASEZ, vide letter No. KASEZ/100%EOU/II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of	The Committee decided to wait for the comments.	Deferred

	LIMITED, AHMEDABAD - Referred by DC, KASEZ	EOU/II/969/00-01/	scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was considered in M. No. 20/81 dt. 08.01.2020, the Committee noted that DPIIT was not reminded for expediting the comments & also the main file was not traced out by the section. Therefore, the Committee decided to remind DPIIT and directed the section to trace out main file immediately. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that DPIIT has not yet been reminded for expediting the comments & also main file is not yet traced out by the section. Therefore, the Committee decided to remind DPIIT & and directed the section to trace out main file immediately. Since, main file is not traceable in the section, complete set of documents have been sought from KASEZ vide email dated 16.7.2020. KASEZ. The documents received from KASEZ have been referred to DPIIT vide email dated 20.07.2020 for examination and comments. However, no comments have been received yet.		
R49	JINDAL SAW LIMITED 0510407744 dated 11.09.2018	01/81/050/00652/AM19/ 05/23/040/00250/AM19/	The case was ratified in M. No.11/81-ALC2/2019 dated 04.09.2019 as per written comments dated 04.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.01.2020 requested for revision of ad-hoc norms ratified in respect of import item Sl. No. 4 & 5 as applied in the AA. The case was referred to Consultant (TEC-3) on 25.02.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the comments.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant in its representation dated 02.01.2020 has requested against reduction in quantity of import item at Sl. No. 4 & reduction of wastage of import item at Sl. No. 5. Also, quantity of import item at Sl. No. 4 was calculated as per thickness given by the applicant in their letter dated 13.06.2019 and report of study group. Now, the applicant has revised thickness of coating. On the advice of Consultant (TEC-3), the Committee	Deferred

				decided to seek from the applicant to furnish following information: 1. To provide justification for increasing wastage regarding import item at Sl. No. 5. The case stands deferred.	
R50	A-1 FENCE PRODUCTS CO. PVT. LTD. 0310827173 Dated 20.02.2019	01/81/050/01017/AM19/ 03/94/040/01003/AM19/	The case was ratified in M. No. 10/81-ALC2/2019 dated 21.08.2019 on the basis of inputs given by Consultant (TEC-3). The applicant vide letter dated 27.01.2020 stated that the wastage and quantity of imported material for the product "Relevant Prime Hot dipped galvanised steel in sheets/coils" for all the four export products have not been given correctly. Therefore, they have requested to re-fix the ad-hoc norms. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments.	The Committee considered the case as per agenda and Consultant (TEC-3) asked for physical file alongwith the applicant's reply to examine the case. Therefore, the Committee deicide to send physical file to Consultant (TEC-3) for examination of the case.	Deferred
R51	DYNAMIC FLOW PRODUCTS PVT.LTD. 0310827574 dated 08.03.2019	01/81/050/01145/AM19/ 03/94/040/01061/AM19/	The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3). The applicant vide letter dated 17.02.2020 requested for 30% wastage. The representation was referred to Consultant (TEC-3) on 25.02.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the comments.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that earlier the norms were recommended on the basis of wastage information given by the applicant vide their letter dated 23.10.2019 after taking 20% recovery. Therefore, the Committee decided to **maintain status-qua**.	Rejected
R52	LM WIND POWER BLADES [INDIA] PVT. LTD. 0710111965 dated 03.08.2017	01/81/050/00466/AM19/ 07/24/040/00125/AM18/	The case was ratified in M. No. 13/81-ALC2/2019 dated 03.10.2019 as per written comments dated 27.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 7,20,585.00 Kgs. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The	Approved

				applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	

Weight of one blade as per drawing in Kg	**No. of Blades**	**Total weight on the basis of drawing in Kg**	**Weight imposed in the NC decision in Kg**	**Amended weight of export to be imposed in Kg**
5850 +/- 3%	123	7,19,550 +/- 3%	7,20,951.730	7,20,585.00

Note: The rest of decision as decided in M. No. 13/81-ALC2/2019 dated 03.10.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R53	LM WIND POWER BLADES [INDIA] PVT. LTD 0710112408 dated 14.11.2017	01/81/050/00474/AM19/ 07/24/040/00220/AM18/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 17.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 2,98,724.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have	Approved

				requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	

Weight of one blade as per drawing in Kg	**No. of Blades**	**Total weight on the basis of drawing in Kg**	**Weight imposed in the NC decision in Kg**	**Amended weight of export to be imposed in Kg**
5850 +/- 3%	51	2,98,350 +/- 3%	2,98,931.24	2,98,724.00

Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R54	LM WIND POWER BLADES [INDIA] PVT. LTD. 0710112465 dated 27.11.2017	01/81/050/00473/AM19/ 07/24/040/00230/AM18/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 17.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested amend the export product as 3,67,328.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**,	Approved

				since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	

Weight of one blade as per drawing in Kg	No. of Blades	Total weight on the basis of drawing in Kg	Weight imposed in the NC decision in Kg	Amended weight of export to be imposed in Kg
5850 +/- 3%	63	3,68,550 +/- 3%	3,69,267.96	3,67,328.00

Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R55	LM WIND POWER BLADES [INDIA] PVT. LTD. 0710112320 dated 27.10.2017	01/81/050/00465/AM19/ 07/24/040/00153/AM18/	The case was ratified in M. No. 11/81-ALC2/2019 dated 04.09.2019 as per written comments dated 30.08.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 4,65,437.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight	Approved

				imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	

Weight of one blade as per drawing in Kg	No. of Blades	Total weight on the basis of drawing in Kg	Weight imposed in the NC decision in Kg	Amended weight of export to be imposed in Kg
5995+/- 3%	78	4,67,610 +/- 3%	4,80,212.91	4,65,437.00

Note: The rest of decision as decided in M. No. 11/81-ALC2/2019 dated 04.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R56	LM WIND POWER BLADES [INDIA] PVT. LTD. 0710112926 dated 05.03.2018	01/81/050/00426/AM19/ 07/24/040/00320/AM18/	The case was ratified in M. No. 13/81-ALC2/2019 dated 03.10.2019 as per written comments dated 27.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested amend the export product as 4,88,144.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export	Approved

				item as under:	

Weight of one blade as per drawing in Kg	No. of Blades	Total weight on the basis of drawing in Kg	Weight imposed in the NC decision in Kg	Amended weight of export to be imposed in Kg
5850 +/- 3%	84	4,91,400 +/- 3%	4,93,002.45	4,88,144.00

Note: The rest of decision as decided in M. No. 13/81-ALC2/2019 dated 03.10.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R57	LM WIND POWER BLADES [INDIA] PVT. LTD 0710110885 dated 02.01.2017	01/81/050/00915/AM19/ 07/24/040/00272/AM17/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 14,52,159.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 23.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	Approved

Weight of one blade as per drawing in Kg	No. of Blades	Total weight on the basis of drawing in Kg	Weight imposed in the NC decision in Kg	Amended weight of export to be imposed in Kg
5995+/- 3%	240	14,38,800+/- 3%	14,75,972.40	14,52,159.00

Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R58	LM WIND POWER BLADES [INDIA] PVT. LTD 0710111859 dated 05.07.2017	01/81/050/00442/AM19/ 07/24/040/00091/AM18/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 13,38,372.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	Approved

Weight of one blade as per drawing in Kg	No. of Blades	Total weight on the basis of drawing in Kg	Weight imposed in the NC decision in Kg	Amended weight of export to be imposed in Kg
5995+/- 3%	225	13,48,875+/- 3%	13,85,229.54	13,38,372.00

Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.
RA concerned may take suitable consequential action accordingly.

R59	LM WIND POWER BLADES [INDIA] PVT. LTD 0710111037 dated 31.01.2017	01/81/050/00420/AM19/ 07/24/040/00327/AM17/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 2,66,695.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	Approved

Weight of one blade as per drawing in Kg	**No. of Blades**	**Total weight on the basis of drawing in Kg**	**Weight imposed in the NC decision in Kg**	**Amended weight of export to be imposed in Kg**
5995+/- 3%	45	2,69,775 +/- 3%	2,76,879.82	2,66,695.00

Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

<table>
<tr>
<td rowspan="2">R60</td>
<td>LM WIND POWER BLADES [INDIA] PVT. LTD

0710110653 dated 16.11.2016</td>
<td>01/81/050/00475/AM19/

07/24/040/00205/AM17/</td>
<td>The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested to amend the export product as 2,70,035.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.</td>
<td>The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As per spec of Export item, these are large in size and there can be a variation, since, a lot of raw materials are used of different specification. Hence, the applicant’s request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:</td>
<td>Approved</td>
</tr>
<tr>
<td colspan="5">
<table>
<tr><th>Weight of one blade as per drawing in Kg</th><th>No. of Blades</th><th>Total weight on the basis of drawing in Kg</th><th>Weight imposed in the NC decision in Kg</th><th>Amended weight of export to be imposed in Kg</th></tr>
<tr><td>8064+/- 3%</td><td>33</td><td>2,66,112 +/- 3%</td><td>2,71,113.10</td><td>2,70,035.00</td></tr>
</table>
Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.
</td>
</tr>
<tr>
<td>R61</td>
<td>LM WIND POWER BLADES [INDIA] PVT. LTD.</td>
<td>01/81/050/00451/AM19/

07/24/040/001</td>
<td>The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-1). The applicant vide letter dated 18.02.2020 requested amend the export</td>
<td>The Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant has requested</td>
<td>Approved</td>
</tr>
</table>

	0710110119 dated 19.07.2016	01/AM17/	product as 5,35,588.00 Kg. The representation was referred to Consultant (TEC-1) on 03.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. Reply received from applicant has been referred to Consultant (TEC-1) on 16.7.2020.	for amendment of export weight imposed in the NC decision. It is stated the Export Product is voluminous in nature and process involved is manual and also these blades are hand crafted. The specification and drawings itself indicates a variation of +/-3% in the weight. The applicant has also given the statement of shipping bills confirming the weight of export which they have requested for amendment. As **per spec of Export item, these are large in size and there can be a variation**, since, a lot of raw materials are used of different specification. Hence, the applicant's request is within +/-3% of the weight imposed. Therefore, on the advice of Consultant (TEC-1) , the Committee decided to amend the weight of export item as under:	

Weight of one blade as per drawing in Kg	No. of Blades	Total weight on the basis of drawing in Kg	Weight imposed in the NC decision in Kg	Amended weight of export to be imposed in Kg
5995+/- 3%	90	5,39,550 +/- 3%	5,53,489.65	5,35,588.00

Note: The rest of decision as decided in M. No. 12/81-ALC2/2019 dated 18.09.2019 will remain unchanged.

RA concerned may take suitable consequential action accordingly.

R62	ALUFOIL PRODUCTS PVT. LTD. 0210208875 dated 26.12.2018	01/81/050/00627/AM19/ 02/24/040/00133/AM19/	The case was ratified in Meeting No. 11/81dated 30.01.2019 on the recommendation of the representative of MSME by allowing 7.5% wastage. The applicant vide letter dated 24.02.2020 stated that they had applied for ad-hoc norms @23.5% on net content in their export product. Therefore, they have requested for reconsideration of their case as applied for. The representation has been referred to	The Committee considered the case as per agenda and noted that no information has been received yet from the applicant regarding the deposition of composition fee. Therefore, the Committee decided to **reject** the applicant's request of revision of ad-hoc norms.	Rejected

			Consultant (TEC-3) on 04.03.2020. The case was last considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit composition fee of Rs.5000/- for considering the case. As per NC decision, Composition fee mail was sent to applicant on 10.07.2020. However, no reply has been received yet.	RA concerned may take suitable consequential action accordingly.	
R63	ARMOR PLAST LTD. 0710111799 Dated: 21.06.2017	01/81/050/00774/AM19/ 07/24/040/00094/AM18/	The case was ratified in M. No. 3/81 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. Reply received from applicant has been referred to Consultant (TEC-3) on 16.07.2020.	The Committee decided to wait for comments of Consultant (TEC-3).	Deferred
R64	ARMOR PLAST LTD. 0710112024 dated 16.08.2017	01/81/050/00779/AM19/ 07/24/040/00136/AM18/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before NC. As per	The Committee decided to wait for comments of Consultant (TEC-3).	Deferred

			NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder has been sent to applicant on 01.04.2020. Reply received from applicant has been referred to Consultant (TEC-3) on 16.7.2020.		
R65	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/01070/AM19/ 07/24/040/00295/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. The Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the	The Committee decided to wait for comments of Consultant (TEC-3).	Deferred

			Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder has been sent to applicant on 01.04.2020. Reply received from applicant has been referred to Consultant (TEC-3) on 16.07.2020.		
R66	ARMOR PLAST LIMITED 0710114083 dated 01.11.2018	01/81/050/00693/AM19/ 07/24/040/00194/AM19/	The case was rejected in M. No. 08/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply of deficiency letter dated 28.03.2019 raised by MSME. The applicant furnished reply vide letter dated 24.08.2019 and requested for ratification of norms. The case was referred to Consultant (TEC-3) on 13.12.2019 for examination. In M. No. 19/81 dt. 26.12.2019, the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was last considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. Reply received from applicant has been referred to Consultant (TEC-3) on 16.07.2020.	The Committee decided to wait for comments of Consultant (TEC-3).	Deferred

The meeting ended with a vote of thanks to the Chairman.

(Shobhit Gupta)
Deputy Directorate General of Foreign Trade
Tel. No.: 23061562 Ext. 341
shobhit.gupta@nic.in / nc2.dgft@nic.in

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

File No.P-47011/47/2019-TSW

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

****

Subject: - M/s Diamond Engineering Private Limited- (A.A. No. 0410166025 dated 28.08.2019 & A.A. No. 0410165740 dated 19.06.2019)

Reference: - DGFT F No. 01/81/050/226/AM 20/DES-2.
DGFT F No. 01/81/050/133/AM20/DES-2

With reference to the above, the undersigned is directed to say that the instant A.As may be ratified as under:

Case1:A.A. No. 0410166025 dated 28.08.2019

1. Word "containing 1040.383 MT of Column / Beam" may be suffixed with the description of export item.
2. Import items at Sl.No.1 & 2 shall be of relevant grade and size as contained/utilized in the export item.
3. Quantities of import items at Sl.No.1 and 2 put together may be allowed as 1061.17 MT as 1.02 Kgs./Kg content in the export items.

Case2:A.A. No. 0410165740 dated 19.06.2019

1. Word "containing 1906.28 MT of Column / Beam" may be suffixed with the description of export item.
2. Import items at Sl.No.1 & 2 shall be of relevant grade and size as contained/utilized in the export item.
3. Quantities of import items at Sl.No.1 and 2 put together may be allowed as 1944.39 MT as 1.02 Kgs/Kg content in the export items.

Norms Committee may take a view.

28/05/2020

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/47/2019-TSW dated 28 .05.2020

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

****

Subject: - M/s Bharat Heavy Electrical Limited - A.A. No.1110028609 dated 02.08.2019
Reference: - DGFT F No. 01/81/50/195/AM20/DES-2

DGFT(DES-2) may kindly refer to their e-mail dated 2nd July 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net empty weight of export items at Sl.No.1 and 2 may be specified as 42 MT and 18.4 MT respectively.
2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 20.2 MT as 1.21 Kgs/Kg content in the export items after taking 1/3rd recovery from the scrap.
4. Quantity of import items at Sl.No.2, 5 & 6 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No. 5 be restricted as 20 Sets.
5. Quantity of import items at Sl.No.3 & 4 put together may be allowed up to 5% of FOB value of exports.

Norms Committee may take a view.

17/07/2020

(S.K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO P-47011/390/2018-TSW dated 17.07.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s K J V Alloys Conductors Private Limited- A.A. No.5010002551 dated 21.08.2019.
Reference: - DGFT F No. 01/81/050/00218/AM20/ DES-2/

DGFT(DES-2) may kindly refer to their e-mail dated 14th July 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No.1 and 2 may be specified as 75 MT and 5.7 MT respectively.
2. Quantity of import item at Sl.No.1 may be allowed as 61.927 MT taking clue from Engineering Table-5.
3. Quantity of import item at Sl.No.2 may be allowed as 1.05 Kgs/Kg content in the export item.

Norms Committee may take a view.

21/07/2020

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/298/2019-TSW dated 21 .07.2020

File No.P-47011/67/2020-TSW

87
5/81

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject:- M/s Stainlay India Pvt. Ltd.- A.A. No.0510413038 dated 23.12.2019
Reference:DGFT F.No. 01/81/050/366/AM20/ DES-2

DGFT(DES-2) may kindly refer to their E-mail dated 1st July 2020, forwarding therewith reply received from the firm in respect of their above-mentioned A.A.

The item of manufacture is a "Table,Kitchen article made of Stainless Steel Pipe namely, Stainless Steel Oil-Pot". Process of manufacture involves, cutting of pipe into required length, edge fine-trimming, taper cutting, drilling of Hole, welding, polishing etc. Keeping in view the the wastages during the different manufacturing process, the instant A A. may be ratified as under:

1. Quantity of import item may be allowed as 34100 Kgs,. as 1.10 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap
2. Import item shall be of relevant grade and diameter as contained/utilised in the export item

Norms Committee may take a view.

09/07/20

(S.K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO P-47011/67/2020-TSW dated 09.07.2020

CASE NO. 91 MEETING NO 5/81 SHEDULE FOR 16.07.2020

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410166390 DT 24.12.2019

On the basis of calculation sheet and material balance submitted by the firm the licence may be ratified as under.

Export item: SG 145 ROTAR CONSISTING OF 3 BLADES PER SET - 22.0 SET
(Net weight not less than 1427.69 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY IN KGS
1	46	397650.0
2	47	118800.0
3	51	4904.46
4	52	14625.60
5	53	3168.0
6	54	14190.0
7	61	Not Allowed
8	62	22.44
9	63	4.62
10	64	302.28
11	65	148.50
12	66	135734.35
13	68	67264.49
14	69	279312.0
15	70	75272.97
16	72	28933.0
17	Rest of the items	As applied for
18	1 to 44,73	Components allowed as per G N 4
15	58,59 and 60	Consumables, Qty as applied for ,value all together restricted to 1.66 % of FOB value

SHAISH KUMAR

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - Laser Power & Infra Private Limited AA No.0210209711 dated 23.01.2020
Ref: DGFT F.No. 01/81/050/00415/AM20

DGFT(DES-2) may kindly refer to their E-mail dated 14th July 2020 forwarding therewith firm's application in respect of their above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No.1, 2 & 3 may be specified as 153.463 MT, 8.119 MT and 52.071 MT respectively.
2. Quantity of import item at Sl.No.1(Aluminiun Ingots) may be allowed as applied for i.e. 118359.6 Kgs taking clue from Engineering table-5(For export items at Sl. No.1) .
3. Quantity of import item at Sl.No.2 (XLPE Compound)may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.1 as claimed by the firm.
4. Quantity of import item at Sl.No.3(Copper Wire rod) may be allowed as applied for i.e 4270.05 Kgs., taking clue from Engineering table-5(For export items at Sl,. No. 2).
5. Quantity of import item at Sl.No.4 (Galvanised Steel Wire) may be allowed on net to net basis without any wastage in export items at Sl. No. 2 (1), 2(2) and 2(3), as claimed by the firm .
6. Quantity of import item at Sl.No.5 (XLPE Compound) may be allowed as 1.02 Kgs/Kg content in the export items at Sl. No. 2 (1), 2(2) and 2(3), as claimed by the firm.
7. Quantity of import item at Sl.No.6, 7, 8 & 9 may be allowed on net to net basis without any wastage in export items at Sl. No. 2 as claimed by the firm .
8. Quantity of import item at Sl.No.10 (Copper Wire rod) may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.3.
9. Quantity of import item at Sl.No.11 (XLPE Compound)may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.3 as claimed by the firm.

Norms Committee may take a view.

22-07-2020

(S. K. Jain)
Development Officer
Tel.23063166 E-mail:sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/131/2019-TSW dated 22.07.2020

File No.P-47011/107/2020-TSW

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Hydro Pneumatic Accessories India Private Limited, AA No.0310834450 dated 24 /01/2020
Ref :DGFT F.No. 01/81/050/00417/AM20/DES-II

DGFT(DES-2) may kindly refer to their e-mail dated 21st July 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that instant A.A. may be ratified as under:

1. Import item shall be of relevant grade as contained/utilized in the export item.
2. Taking clue from SION C-358, quantity of import item (Stainless Steel Round bar) may be allowed as 5280 Kgs. as 1.65 Kgs/Kg content in the export item.

Norms Committee may take a view.

27-7-2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/107/2020-TSW dated 27.07.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: -M/s Asta India Private Limited (A.A. No.3410045874 dated 14.02.2020 & A.A. No.3410045876 dated 14.02.2020)

Reference: - DGFT F. No. 01/81/050/00432/AM20
DGFT F.No. 01/81/050/00433/AM20

With reference to the above the undersigned is directed to say that A.As. may be ratified as under:

Case1: A.A. No.3410045874 dated 14.02.2020

Taking Clue from SION C-1422, the instant AA may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as 190000 Kgs .
2. Quantity of import item at Sl.No.2 may be allowed as 1330 Kgs
3. Quantity of import item at Sl.No.3 may be allowed as 760 Kgs.

Case 2: AA No.3410045876 dated 14.02.2020

Taking Clue from SION C-1422, the instant AA may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as 150000 Kgs.
2. Quantity of import item at Sl.No.2 may be allowed as 1050 Kgs .
3. Quantity of import item at Sl.No.3 may be allowed as 600 Kgs.

Norms Committee may take a view.

27-05-2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/187/2019-TSW dated 27.05.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Mahendra Industries (A.A. No.0710116126 dated 17.02.2020 and A.A. No.0710116127 dated 17.02.2020)

Reference: - DGFT ID No. 01/81/050/00434/AM20/ dated 15.05.2020.
DGFT ID No. 01/81/050/00435/AM20/ dated 15.05.2020.

With reference to the above, the undersigned is directed to say that the instant AAs may be ratified as under:

Case1: A.A. No.0710116126 dated 17.02.2020

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 57012.48 Kgs as 1.01Kgs/Kg content in the export items.
2. Quantity of import item at Sl.No.2 & 3 may be allowed as applied for i.e. 40621.390 Sq. meters & 4275.936 Sq. meters respectively as 1.01Sq.meters/Sq. meter content in the export items.
3. Quantity of import item at Sl.No.4 may be allowed up to 2% of FOB value of exports.

Case2: A.A. No.0710116127 dated 17.02.2020

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 98057.15 Kgs as 1.01Kgs/Kg content in the export items.
2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e.2942.705Kgs as 1.01Kgs/Kg content in the export items.

Norms Committee may take a view.

03.06.2020

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/88/2020-TSW dated 03.06.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Dynamic Cables Private Limited- A.A. No.1310049550 dated 19.03.2020
Reference: - DGFT F No. 01/81/050/00489/AM21

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net Weights of export products at Sl. No 1 , 2 & 3 may be specified as 131.495 MT, 39.9 MT & 8.112 MT respectively.
2. Words" size:7/4.39 mm " may be suffixed with the description of export item at Sl. No. 1
3. Words "size 7/4.65 mm, PVC Insulated" may be suffixed with the description of export item at Sl. No.2.
4. Words" size:7/3.55 mm " may be suffixed with the description of export item at Sl. No. 3
5. Quantities of import item at Sl. No 1 & 2 viz. Aluminium Wire Rod may be allowed as applied for i.e. 131495 Kgs. & 32400 Kgs. respectively, on net to net content basis in export items at Sl. No. 1 & 2 respectively.
6. Quantity of import item at Sl. No 3 viz. PVC Compound may be allowed on net to net content basis in export item at Sl. No. 2, as claimed by the firm.
7. Quantity of import item at Sl. No. 4 viz. Copper Wire may be allowed as applied for i.e. 8112 Kgs. on net to net content basis in export item at Sl. No. 3.

Norms Committee may take a view.

27-5-2020

(S.K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/93/2019-TSW dated 27.05.2020

R-8
m.No. 5/81
dt. 28.07.2020

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

****

Subject: - M/s Bharat Heavy Electrical Limited, AA No.1110024364 dated 23.03.2011
Reference: - DGFT F. No. 01/81/050/00057/AM12/DES-2/

With reference to the above, the undersigned is directed to say that the norms may be modified as under on repeat basis as per their A.A. No. 1110024366 dated 23.03.2011 modified in NC meeting dated 11/07/2017:

Keeping in view that only import items at Sl. No. 2(Epoxy Mica Paper) , 3(Polyester Glass Tape), 4 (Conducting Fleece Tape) & 8(Epoxy Mica Folium) are insulating materials and import item at Sl. No. 6(Epoxy Resin) & 7(Hardener) are process materials for Vacuum Pressure Impregnation, for the purpose of redemption, norms for these items may be modified as under:

1. Import items at Sl. No. 2, 3, 4 & 8 put together may be allowed within 3 % of FOB value of exports.
2. Quantity of import items at Sl. No. 6 & 7 may be allowed on net to net basis.

Norms Committee may take a view.

06.05.

(S.K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/390/2018-TSW dated 06.05.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Man Industries India Limited- A.A. No. 0310823931 dated. 24.06.2018
Reference: - DGFT F No. 01/81/050/0550/AM19/DES-2/192

I am directed to refer to DGFT (Norms Committee 2) e-mail dated 5th May, 2020 on the above-mentioned subject and to say as under:

1. Norms approved for this A .A. in the Norms Committee meeting No. 4/81 dated 29.05. 2019 needs modification due to the following reasons: (i) There is no basis for allowing quantity of import item No.1(Alloy Steel HR Coils/Plates) as 1.025 Kgs./Kg. content in export item. The quantity of this item is required to be revised as 1.05 Kgs./Kg. content in export item . There are a number of SIONs e.g. C-593/1289/1290/1291/1292 etc. which allow steel Coils/Plates as 1.05 Kgs./Kg. content in Welded Pipes. A number of A.As are being approved in Norms Committee regularly with 5 % wastage.

(ii) The "UOM" of import item No. 2 (Welding wire) is wrong and is required to be corrected from "Kgs." to "MT"

(iii) Quantity of import item No. 3 (Epoxy powder) is required to be modified as the net content of this item in export item is 100.739 MT(1.04 Kgs./Sq. mtrs of pipe). The quantity allowed earlier was on the basis of coating weight of 0.238 Kg./Sq. mts of pipe. As the coating weight in the present case is 1.04 Kgs./Sq. mtrs of pipe, quantity allowed earlier is not correct.

Norms Committee may take a view.

08/05/20

(S.K. Jain)
Development Officer
Tel.23063166
Email: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47014/11/2019-TSW dated 08 .05.2020